[Shri L. R. Naik]

the composite Bombay State, I had an occasion to administer the Children's Act. And that Act is still in vogue as far as Karnataka is concerned. But at that time what used to be the *modus operandi* was this. The Judicial Magistrate was, of course, not merely a Judicial Magistrate he was also an executive Magistrate. He was not only solely in charge of this problem of children but he was also to try some other criminals. But what used to be the practice was that the police officers used to bring the children to the Magistrate and the Magistrate in his wisdom instead of punishing them or convicting them, used to send them to the remand home. And this system is still prevailing in those States where they have their own Children's Act. Therefore, I would like the hon. Education Minister to examine whether the Children's Act as obtainable in Karnataka or Maharashtra or Andhra Pradesh or some other State is on the same lines as the Children's Act of 1960. And, Sir, this is a very important provision.

Then, Sir, the second thing to which I would like to draw the attention of the hon. Education Minister is this. Sir, as you know, there used to be an Act called the Criminal Tribes Act, 1924 during the British regime. Under this Act, several castes and communities for no fault of theirs were declared as criminals. The result was that a whole community was declared as a criminal community. But our great Father of the Nation, Mahatma Gandhi, fought against this obnoxious and heinous law and ultimately it was repealed in 1952. Since then, during the administration of that Act, some of the criminals used to be kept in settlements. (*Time bell rings*). Kindly allow me to finish this very important point. Sir, I want to bring to the notice of the hon. Minister that these settlements are still there in many major cities. Even though they are there for the last several years, what has happened as a result of this obnoxious law is that they have remained as criminals even to this date and they have their own children. Even these children are resorting to questionable deeds. I think this is a proper Act which has now been amended and which can take care of these people. I would therefore, urge upon the hon. Education Minister to see what he could do to take care of these ex-criminal tribe children now found in the settlements. This is a very important point and we will be doing a good national work if we take care of these children because, Sir, as a social worker, I find that there has been no marked improvement in their condition even though several other methods have been adopted to take care of them because of the obnoxious law under which they were placed. I, therefore, earnestly request the hon. Education Minister to make a note of this and see what all he could do in this respect.

With these words, Sir, I wholeheartedly support the Bill.

DR. PRATAP CHANDRA CHUNDER: Sir, I am delighted to know that the hon. Member has got practical experience about the running of the juvenile courts and about the children of criminal tribes. Certainly his suggestion will be noted very carefully.

THE VICE-CHAIRMAN (SHRI H. M. TRIVEDI): The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

THE APPROPRIATION (NO. 4) BILL, 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

Consolidated Fund of India for the services of the financial year 1977-78, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill arises out of Supplementary Demands for Grants of Rs. 912.38 crores; Rs. 535.32 crores voted by the Lok Sabha on the 14th December, 1977, and an expenditure of Rs. 407.06 crores charged on the Consolidated Fund of India. Of these Rs. 572.08 crores are for transfers to State Governments mainly for meeting gaps in their resources for financing approved plan programmes and to meet the relief expenditure necessitated by heavy floods and cyclones. Of the balance, Rs 126.50 crores are for advances to foreign Governments and Rs. 145.38 crores are for releases to public sector enterprises. The Supplementary Demands have adequately been explained in the pamphlet circulated to the hon. Members on the 2nd of December, 1977. I would not burden the House with further details but would answer any points that may be raised by the hon. Members during discussion. Sir, I move.

The question was proposed.

SHRI SANKAR GHOSE (West Bengal): Mr. Vice- Chairman, Sir, the Finance Minister has moved the Appropriation Bill for sanction of Rs. 942 crores, out of which Rs. 353 crores are for different States and Union Territories, particularly for the gaps in their resources and for expenditure required for rendering relief in consequence of natural calamities. We would ask the Finance Minister to consider carefully the question of setting-up of a national fund, a fund which can look after these natural calamities and disasters because this is a matter which cannot be considered only within the four corners of a Finance Commission's recommendations, especially because the human suffering that has taken place in Andhra Pradesh, in Tamil Nadu, in Kerala and in various other parts of South India is a matter with regard to which the whole nation is deeply concerned. Therefore, it has to be seen whether in order to assist the States a national calamity fund or a national disaster relief fund can be set up.

Now, an Appropriation Bill is the appropriate time to discuss the policy of the Government and examine whether the economic policy of the Government is appropriate. With regard to this sum of Rs. 942 crores, we will not grudge the Finance Minister that amount. But there are certain grave misgivings in the minds of the general public about the direction of the Government with regard to its economic policy, with regard to its approach to growth. We are told that it has intended to raise the growth rate to 7 per cent. We would like to know from the Finance Minister what policy measures he wishes to take to ensure that such a growth rate can be achieved. In order to achieve such a growth rate the rate of savings, which is about 16 or 17 per cent. at present the rate of savings will have to be pushed up the calculations indicate, to 28 or 30 per cent. What incentives will the Finance Minister give to ensure that the rate of savings grows in that fashion so that high growth rates are achieved? In the first Plan, the growth rate envisaged was 2 per cent. and then in the successive Plans, the growth rate envisaged with 4½ per cent. 6 per cent. and 5½ per cent. The actual growth rate that the economy achieved in the past was about 3½ per cent. We understand that the Planning Commission is now working on a growth rate of 4½ per cent. I would be glad if the hon. Finance Minister enlightens this House whether the Government intends to pursue a growth rate of 7 per cent. In that case, the corresponding decisions with regard to savings, with regard to investments and with regard to resource mobilisation have to be disclosed.

So far as resource mobilisation is

[Shri Shankar Ghose]

concerned, we find that the Government have not taken the question very seriously. What is its policy with regard to the total public expenditure as such? We understood that about Rs. 800 crores will be available from the enormous build-up of foreign exchange that we have. I would like the hon. Finance Minister to inform the House as to how much of that Rs. 800 crores of foreign exchange has actually been utilised. That is number one. And number two is, what amount has been utilised for what purpose. We do not want foreign exchange resources to be dissipated in importing goods of elitist consumption, in importing gold or importing even watches which should be produced in our country. We would want the Finance Minister to utilise this foreign exchange reserve for importing essential goods, spare parts or machinery or items for essential consumption, which will stimulate growth and operate as a check on the inflationary forces.

We understand that so far as the bank credit to the Government is concerned between April to October, 1977, there has been an increase by Rs. 1056 crores, which is a much higher rate of increase than during the corresponding period of the past year, which was only about Rs. 400 crores. The rate of increase of bank credit to the Government has been 9.6 per cent. as against 6.2 per cent. during the corresponding period of the previous year, whereas the bank credit for commercial purposes and for industrial growth has decelerated from Rs. 1726 crores between April to October last year to only about Rs. 395 crores this year. Now, if we want a high rate of growth, then we have to see that industrial production in mass consumption goods is encouraged. But there has been a stagnation in industrial growth. In the last year, the rate of industrial growth was 12.7 per cent. This year, the rate of growth between January to July has been only about 7 per cent. and if the rate of growth is reduced, then we shall not be able to solve our basic problems of poverty and of unemployment. This Appropriation Bill is there; the allocations are there; but I would like the Finance Minister to enlighten the House as to what is the industrial policy that the Government wishes to pursue.

There is a feeling in the country that the policy of the Government is anti-industrial, particularly with regard to public sector industries. In the last Budget, the Finance Minister had mentioned that these public sector undertakings will have to generate resources from within. That is good. But if there is no support by the State to the public sector undertakings, then the public sector undertakings will not be able to reach the commanding heights of the economy and the public sector undertakings will not be able to act as a catalyst of growth in a developing country like ours. If the public sector undertakings are asked to generate their surpluses, then we must be very clear as to how they will increase their resources. The efficiency of the public sector undertakings should increase. It would be desirable. But I find that there are certain pronouncements on behalf of the Government that the public sector undertakings should generate resources by manipulating the prices and through the price mechanism. Now, so far as many of the public sector undertakings are concerned, they are in a monopoly position and it is not by the exercise of their monopoly power that they should generate surpluses. It is by the exercise of greater efficiency that they should generate surpluses because if, by mere exercise of monopoly power, surpluses are generated, prices are raised, it will feed the fires of inflation. It will not take the country forward. Therefore, we would like the Finance Minister to clarify to the House the proper industrial policy on this question.

It is also said that the industrial policy will be such that what can be made by hand will not be made by

machine. Such a bare statement will lead us nowhere. Everthing can be made by hand. The Taj Mahal was made by hand. The pyramids were made by hand. It is not a question of what can be made by hand. It is a question of what can be made by hand in a way which is beneficial to the country considering the efficiency, the scales of production and all that. Therefore, unless the industrial policy is clearly formulated, all the money that will be paid through the Budget or through the Appropriation Bill, will not lead the country in the right direction. So far as the industrial sector is concerned, there is an apprehension that the industries, particularly the public sector industries, will be deprived of budgetary support and these industries will have to fend for themselves and will also have to be given certain concessions. They will operate in a sheltered market. We want increase of production by those public sector industries which are engaged in the production of mass consumption goods, but that they should not operate entirely in sheltered markets. If that is so, then efficiency will go down, the costs will go up and the common man who depends on these public sector industries for essential goods will have to cope with commodities whose prices have risen. Therefore, unless these basic policies of the Government with regard resource mobilisation, with regard to industries, with regard to the public sector and so on are formulated, we will merely have a financial outlook to the question or an accountant's out look to the question, we will not have a planner's outlook or a development oriented outlook.

There are also certain apprehensions so far as resources are concerned. After this Appropriation Bill, the Finance Minister will present his Budget soon. The Fifth Plan is ending. We have to start the Sixth Plan. We must know, so far as the resources are concerned, what is the thinking of the Finance Minister on the question of mobilisation of resources so that we have a fairly big Sixth Plan. There have been certain pronouncements on behalf of the Government that the Sixth Plan will be 30 or 40 per cent. higher than the Fifth Plan. If that is so, it is not good enough. The Sixth Plan should be very much higher than indeed, more than double, the Fifth Plan in terms of financial targets as well as physical targets. So far as the financial targets are concerned, it has always been our experience in the past that each Plan has been about double or even more than double that of the earlier Plan. The First Plan was a little less than Rs. 2000 crores. The Second Plan was a little more than Rs. 4,000 crores. The Third Plan was more than Rs. 8,000 crores. The Fourth Plan was more than Rs. 16,000 crores and the Fifth Plan, in the public sector, was more than Rs. 39,000 crores. It was very much more than double in financial terms. So far as the Sixth Plan is concerned, we want the Government to mobilise resources in such a way that it is very much more than double that of the Fifth Plan in terms of financial targets as well as physical targets.

There is another aspect which causes us concern. This is in regard to the agricultural sector.

It has been the policy of the nation that agriculture will have primacy. In a country of our size where most of our people live in villages agriculture is bound to have primacy. Therefore, we would like to know from the hon. Finance Minister whether the thinking of the Government is to give 40 per cent. of the resources to agriculture. If these 40 per cent. resources on agriculture include also village roads, power and irrigation, then it is not much of an increase. We have to see that more funds flow on agriculture, on irrigation and power. But it is not merely a question of sectoral allocation. It is not merely a question of what slice of the cake I get. Equally important is the question, what is the size of the cake. The cake should not be a small cake. We

[Shri Shankar Ghose]

should not have a slice of a small cake. Therefore, we must try to increase the size of the cake. We must try to increase the size of the plan. We must mobilise resources.

Apart from that, so far as the agricultural sector is concerned, there is a grave apprehension in our mind about not giving loans to small farmers and marginal farmers. So far as the Nationalised Banks are concerned who were to give loans to small and marginal farmers, there has been a halt in that process. As it is, in the agricultural sector is being neglected by the banking sector. Even the loans that the Nationalised Banks were giving through rural Banks and other ways to the small farmers and marginal farmers have been stopped in recent times. I understand certain committees have been formed to examine the character and functioning of the rural Banks. These committees have operated as an embargo on further development of rural banking. This is something which is not desirable because we cannot make any headway if the small farmers and marginal farmers do not get adequate Bank redit.

So far as the agricultural policy is concerned, particularly, so far as the banking policy of the State is concerned, which is directly under the Finance Minister, we want that a greater flow of resources takes place so that the credit could be given to small and marginal farmers.

There is another aspect which this House wants to know from the Finance Minister, that is whether all these resources, through the Appropriation Bill or the Budget, will help in increasing self-reliance of the country. We hear a lot about multi-nationals coming in. We hear a lot about a million dollars coming from the West German bankers, but before we invite all these, we must see that we strengthen the self-reliant base of our economy and we must be very careful about the influx of foreign money. Particularly, we have to be careful to see that science and technology, which is one of the greatest factors of progress on the part of the developing country, are not neglected. We have seen in recent times an attack on the Council of Scientific and Industrial Research. Because of the outcry made in the country, the damage has been less than it would have otherwise been. Indeed 17 research units are to be transferred to the user Ministries, that is bad enough, but because the country is conscious of the danger to our policy of self-reliance, to our policy of developing science and technology, something could have been saved.

Therefore, so far as the Appropriation Bill is concerned, it is not a question of the quantum—whether it is Rs. 942 crores—it is the question of the basic policy that the country should pursue. If we are to give a go-by to planning or if we are to weaken our planning process or dismantle the planning process, if we are to weaken our drive towards self-reliance, if we are to weaken the public sector, if we are to weaken our Nationalised Banks, if we do not come forward to help small and marginal farmers, all these resources will not help us. It is not the quantum of money, but it is the direction of growth that is important.

Therefore, I would request the Finance Minister to enlighten the House on certain basic questions regarding the direction of this Government in respect of the economic policy which is agitating the minds of the people.

श्री सुन्दर सिंह भंडारी (उत्तर प्रदेश) : उपसभाध्यक्ष जी, मैं इस विनियोग विधेयक बिल का समर्थन करने के लिए खड़ा हुआ हूं। जहां तक मूलभूत आर्थिक नीतियों का सवाल है मै समझता हूं कि जनता पार्टी की सरकार ने अपने पिछले बजट के द्वारा भी

उनका स्पष्टीकरण किया है। यह बात सच है कि मेरे साथी जो उधर बैठे हैं उनकी नीतियों में और हमारी नीतियों में भेद है, लेकिन जहां तक देश की समृद्धि का प्रश्न है, हम एकमत हैं और हम चाहेंगे कि समृद्धि की इस नयी दिशा के प्रति हमारे वे मित्र भी उदार दृष्टिकोण अपना कर उसको समझने का प्रयत्न करें।

इस एप्रोप्रिएशन बिल में मैं एक बात की तरफ सब से पहले उल्लेख करना चाहूंगा। यह उचित है कि इस एप्रोप्रिएशन बिल में इन प्राकृतिक प्रकोपों की सहायता के लिए काफी बड़ी धन-राशि रखी गई है। मुझे भी इन क्षेत्रों में स्वयं जाने का अवसर मिला है। प्राकृतिक प्रकोप दुर्भाग्य से पूर्वी तटों पर कुछ अधिक बढ़ते जा रहे है। बड़ा दुःख तब होता है जब प्राकृतिक प्रकोपों का सामना करने के लिए जो रचनात्मक कार्यवाही करने के उपाय पहले सुझाये गये हैं, उनका भी जब उपयोग नहीं होता, तो जन हानि, धन हानि बहुत होती है। विशेषकर आन्ध्र प्रदेश में यह देखने को मिला कि जो सूचनाएं मिली थी वह सूचना बड़ी स्पष्ट थी कि 36 घंटे--48 घंटे पहले भी बताया गया कि उन सभी जिलों में न केवल डेढ़ सौ मील प्रति घंटा की रफ्तार से हवाएं चलेंगी, साढ़े तीन मीटर ऊंची लहरों के भी खतरे के बारे में पूर्व सूचित किया गया था। सब को यह जान कर दुःख हुआ कि जो प्रिकाशनरी स्टेप्स उठाये जाने चाहिएं थे, वे नहीं उठाये गये। मुझे इस बात की खुशी है कि तामिल नाडु सरकार ने अपने सीमावर्ती समुद्री इलाकों में किनारों की आबादी को 25-25 मील अन्दर तक के इलाकों मे हटा दिया, लेकिन इस तरह की कोई चीज आंध्र मे नहीं हुई। यहां तक कि रोड के ट्रेफिक को भी बन्द नहीं किया गया और इसीलिए लहरों की चपेट में कई गाडियां आ गई। वहां पर कितनी जन हानि हुई है इसका ठीक अन्दाजा, मुझे खेद है कि आज तक नहीं लगा पाये; क्योंकि 9-10 तारीख को जब मैं उस इलाके में गया था, हमारे इस सदन के दूसरे माननीय सदस्य श्री कोटा पुन्नैया और लोक सभा के सदस्य श्री दिग्विजय नारायण सिंह उस क्षेत्र में गये, तो उस दिन भी साइक्लोन के तीन हफ्ते बाद खेतों मे, नहरों मे लाशें पड़ी हुई थीं। मैं यहां पर कोट करना चाहता हूं जो 'इंडियन एक्सप्रेस' में 16 तारीख को छपा है। जहां तक इस बात का उल्लेख है, मैं कोट करता हूं। बी० दनम यह यहां के स्पेशल आफिसर है :

"Mr. B. Danam, driving along a canal road from Nagayalanka to Parrachivara, found a number of carcasses in the canal and directed the nearby villagers to bury or burn them. Some villagers and RSS workers at Parrachivara informed him that there were some bodies in a nearby drain. He directed the police to take out the bodies and bury them.

Mr. C. S. Rao, Collector, and Mr. A. V. S. Reddy, Officer on Special Duty, who visited Sorlagondi last evening, found two bodies, one of a child in a bush and another of a woman buried under debris, and got them cremated."

यह 16 तारीख की रिपोर्ट है, अर्थात् तीन हफ्ते बाद भी अभी तक वहां से लाशें भी हम सफलतापूर्वक हटा नही पाये है। मैंने इसका उल्लेख इसलिए किया कि अब इन सारी चीजों में से एक ही सबक लिया जा सकता है. . .

SHRI N. G. RANGA (Andhra Pradesh): If she was buried under debris, how can anybody be blamed?

SHRI SUNDER SINGH BHANDARI: Well, if you want to save anybody, I cannot help.

SHRI N. G. RANGA: It is not a question of saving any one.

श्री सुन्दर सिंह भंडारी : वहां जो मदद दी जा रही है, वह मदद ठीक तरह से नही पहुंच रही है। इमीडिएट प्रश्न उनके झोंपड़े

[श्री सुन्दर सिंह भंडारी]

बनाने का है, आवागमन के रास्ते दुरुस्त करने का है, बिजली की भी अब 5 P. M. तक ठीक से व्यवस्था सब जगह नहीं हो पाई। अब बीमारी फैलने का और मलेरिया फैलने का खतरा है, उसको रोकने की जरूरत है। विशेषकर पशुओं के लिए चारे की कमी है और उनके लिए वेटरनरी केयर लेने की आवश्यकता है, पीने का पानी उपलब्ध करने की आवश्यकता है। मैं यह सुझाव देना चाहूंगा कि उन कामों को बांट दिया जाये। मैं उन सब स्वयंसेवी संस्थाओं का आभारी हूं, जिन्होंने बहुत बड़े पैमाने पर मानव सेवा का काम वहां किया है। लेकिन काम इतना बड़ा है कि जब तक स्वयं-सेवी संस्थाएं, राज्य सरकार और केन्द्रीय सरकार इस जिम्मेदारी को बांट कर नहीं चलेंगी और स्पष्ट स्कीम्स की जिम्मेदारियों को अपने हाथ में नहीं लेंगी तब तक, मुझे खेद है, हम उन आवश्यकताओं की पूर्ति नहीं कर सकेंगे।

मुझे इस बात का संतोष है कि इस बजट में राज्य सरकारों को भी सहायता देने की बातें कही गई हैं. . .

SHRI N. G. RANGA: Are we not rising? Let us take it up tomorrow morning.

THE VICE-CHAIRMAN (SHRI H. M. TRIVEDI): We have the Bonus Bill tomorrow which will probably take the entire day. I am afraid we have to finish with this Bill.

SHRI N. G. RANGA: How long are we going to take?

THE VICE-CHAIRMAN (SHRI H. M. TRIVEDI): If the House is agreeable, at least up to 6. We will then finish.

श्री सुन्दर सिंह भंडारी : मैं मंत्री जी से यह कहना चाहूंगा कि यह जो बैंकों द्वारा किसानों को मदद दी जा रही है, यह शार्ट-टर्म मदद दी जा रही है, एक साल में चुकाने की स्थिति किसानों में पैदा नहीं हो सकती। हमें उन्हें कुछ मीडियम टर्म लोन्स में कंवर्ट करने का प्रयत्न करना चाहिए और ब्याज की दर भी 7 प्रतिशत से अधिक न हो, इस बात को करने की भी आवश्यकता है।

श्री देवराव पाटील (महाराष्ट्र) : 7 परसेंट तो बहुत हो जाता है।

श्री सुन्दर सिंह भंडारी : एग्रो-सर्विसेज में भी अब ट्रेनिंग देने की आवश्यकता है; क्योंकि अब ग्रामीण अंचलों में कई चीजें हैं, जहां ट्रेनिंग के अभाव में हम उपलब्ध साधनों का उपयोग नहीं कर सकते। इसलिए इस योजना में हमें ट्रेनिंग की व्यवस्था भी करनी चाहिए। बिजली का अभाव ग्रामीण अंचलों में है, लेकिन इसके लिए अगर बिजली के बारे में हम पुनर्विचार करें, तो यह भी देखना चाहिए कि जो बिजली के संस्थान इस समय चल रहे हैं, वे बंद न हों और अगर उनमें किसी कारण से हड़तालें हो रही हैं, तो उन हड़तालों को हम किसी तरह से बंद करायें और उनकी मांगें किस प्रकार पूरी की जा सकती है, इसका भी विचार करना चाहिए।

मैं यहां उल्लेख करना चाहूंगा कि कोटा के एटामिक पावर स्टेशन में बड़े लम्बे समय से हड़ताल चल रही है और उनके कारण करिब-करीब 40 परसेन्ट कट पावर सप्लाई में हुआ है। तो हम सारी बिजली के वितरण की व्यवस्था के बारे में पुनर्विचार करने की बातें सोच रहे हैं तो इन बातों का भी विचार करने की हमें आवश्यकता होगी।

लघु उद्योग या रोजगार देने के लिए आवश्यकता है कि उनकी प्रगति हो और उनके मार्ग में आने वाली छोटी-छोटी बाधाएं दूर की जाये, इसकी तरफ भी हमें ध्यान देना होगा। उसके लिए केन्द्रीय सरकार अपनी तरफ से स्पेसिफिक स्कीम्स लाये कि उनकी क्या मदद कर सकती है। उनको

कर्जा भी कितने प्रकार से सुविधाजनक दिया जा सकता है, इसका हमें विचार करना होगा; क्योंकि जब तक ऐसे प्रोजेक्ट साथ में ले कर हम नहीं चलेंगे, जैसे कि उनके लिए कामन टूल-रूम की आवश्यकता है, टैस्टिंग सेंटर्स की आवश्यकता है--ये व्यवस्थाएं अगर नहीं हुई तो उन उद्योगों का पनपना संभव नहीं होगा। मैं यहां पर एक उल्लेख करना चाहूंगा--और पिछले दिनों में भी छोटे उद्योगों की चर्चा करते समय हैंड प्रोसेस्ड प्लांट्स के बारे में यहां उल्लेख हुआ--मुझे प्रसन्नता है कि उस समय वित्त मंत्री जी ने हैंड प्रोसेसर्स की मदद के लिए उपाय योजना की थी। मगर आश्चर्य है कि इन पिछले दिनों में फिर से ड्यूटीज लगा कर हैंड प्रोसेसिंग पर और पावर प्रोसेसिंग पर ड्यूटी की छूट देकर हैंड प्रोसेसिंग के लिये एक नयी समस्या पैदा कर दी गयी है। मैं चाहूंगा कि वित्त मंत्रालय इस व्यवस्था का अध्ययन करे और अगर हम हैंड प्रोसेसिंग के लिये काम रखना चाहते है तो उनको सांस लेने का अवसर मिल सके और पावर प्रोसेसिंग के कंपिटीशन से उनको बचाया जा सके रिलीफ दी जा सके, इसका निश्चित रूप से हमें कोई प्रबंध करना होगा।

इस एप्रोप्रियेशन बिल में वेज रिवीजन कमेटी की रिकमेंडेशन्स को ध्यान में रख कर पोर्ट वर्कर्स के लिये भी सहायता की बात की गयी है। मैं चाहूंगा कि इसका विचार करते समय न्यू मंगलोर पोर्ट वर्कर्स का समावेश इस योजना में हो सकता है या नहीं और नहीं हो सकता है; तो क्यों नहीं हो सकता है, और न्यू तूतीकोरन पोर्ट के वर्कर्स का समावेश इस वेज बोर्ड रिवीजन कमेटी के अंतर्गत क्यों नहीं हो सकता? इस पर भी वित्त मंत्री जी को विचार करना चाहिए। सब प्रकार के मजदूरों को एक साधारण नियम के अनुसार सुरक्षा और सहायता मिले, इसका विचार करने की आवश्यकता हमें होनी चाहिए।

मैंने पहले भी उल्लेख किया था कि जो सरकारी कर्मचारी एमरजेंसी के दिनों में निलम्बित कर दिये गये थे सस्पेंड कर दिये गये थे या नौकरी से हटा दिये गये थे, सरकार ने उनको फिर से पुनर्नियुक्ति करने के बारे में निर्णय लिया था। मैंने उसका स्वागत किया था, लेकिन उसके संबंध में अभी भी जो उनके निलम्बन की अवधि है या चन्द दिनों तक जब कि वह जेलों में रहे, उस सारी अवधि का कंटिन्यूयिटी आफ सर्विस में तो समावेश हो गया है, लेकिन उनको 50 परसेंट ही सबसिस्टेंस एलाउन्स दिया गया है। अब फिर उन्हें नौकरी में ले लिया गया है। दूसरे आरोपों के लिये भी जो सस्पेंड होते हैं, उन्हें जब नौकरी में लिया जाता है, तो सारी अवधि का पूरा वेतन उनको दे दिया जाता है। यहां पर भी आवश्यकता है कि उन सभी केन्द्रीय कर्मचारियों को जो सस्पेंशन एलाउन्स के रूप में उनको केवल 50 प्रतिशत वेतन ही दिया गया, उसके स्थान पर वित्त मंत्री जी अगर अपने इस एप्रोप्रियेशन बिल में इसका भी प्रावधान कर देते कि उनको पूरा वेतन मिल सकेगा तो वह अच्छा होता और जिस दृष्टि से हमने उन्हें फिर नौकरी में लिया है कि उनका कोई अपराध न होने के कारण भी वह नौकरी से हटा दिये गये थे या नजरबंद कर दिये गये थे, उसके अनुरूप होता और जब हमने सारी एमरजेंसी की एक्सेसेज को दूर करने का फैसला किया है, तो इस चीज को भी हमें करना चाहिए।

मैं यहां पर एक उल्लेख और करना चाहूंगा वित्त मंत्री जी के लिये। जो होम मिनिस्ट्री का सरकुलर है उनके रिइंप्लायमेंट के संबंध में उसमें लिखा हुआ है, मैं कोट कर रहा हूं:

"Further while making the payment to the employee concerned, the actual amount of compassionate allowance, including the Death-cum-Retirement Gratuity, if any, paid to the employee during the intervening period, shall be recovered."

[श्री सुन्दर सिंह भंडारी]

अब आपने उस समय उस कर्मचारी को छुट्टी दे दी, निकाल दिया। उसका हिसाब साफ कर दिया। हमारे फैसले के अनुसार उसको फिर से नौकरी पर लगाया गया। तो उसको सारी ग्रेचुयेटी वगैरह सब दे दी गयी। अब उसको फिर नौकरी पर रखने के साथ हम उससे रिकवरी करना चाहते हैं। मैं समझता हूं कि इनके लिये हमें कोई मानवीय उपाय निकालने की आवश्यकता है। उसको जब वह पैसा दिया गया था, तो उसकी एक प्रकार से छुट्टी हो गयी थी। उसने उस पैसे का उपयोग किया है, कहीं लगाया है, खर्च किया है। हमने उसे फिर नौकरी पर लगाया है। यह अच्छा किया, लेकिन अगर हम उससे उस पैसे की रिकवरी की कोशिश करेंगे तो मैं समझता हूं कि जो कुछ हम उस के प्रति न्याय करना चाहते है, वह अन्याय में बदल जायेगा। इसके लिये भी कुछ व्यवस्था होनी चाहिए और इस बारे में हमें विचार करना चाहिए। मैं इन्हीं शब्दों के साथ एक अंतिम बात वित्त मंत्री जी के ध्यान में लाना चाहता हूं।

इस सम्बन्ध में नीतियों की चर्चा होती है, यह बात तो समझ में आ सकती है कि सेल्सटैक्स के प्रश्न पर विवाद चल रहा है, राज्यों के बारे मे विवाद चल रहा है, लेकिन सेंट्रल सेल्सटैक्स भी एक आइटम है। मैं चाहूंगा कि कम से कम केन्द्रीय सरकार इस सेंट्रल सेल्स टैक्स के बारे में फैसला ले। किसी राज्य की सरकार की अनुमति या सहमति की आवश्यकता नहीं पड़ती, अगर हम अपनी तरफ़ से सेंट्रल सेल्स टैक्स के बारे में अपना जो वचन है, अपनी जो नीति है, उसको स्पष्ट कर सके और सेंट्रल सेल्स टैक्स को समाप्त करवा कर इसके बजाय और कोई व्यवस्था इस आमदनी की दृष्टि से हम कर सके तो भी एक बहुत बड़ा पाइंटर बनेगा और राज्य सरकारों को भी भ्रष्टाचार के एक बहुत बड़े कारण को समाप्त करने के लिए एक मार्गदर्शक उपाय इसमें से निकलेगा।

इन सुझावों के साथ मैं इस एप्रोप्रियेशन बिल का समर्थन करता हूं।

SHRI N. G. RANGA: Mr. Vice-Chairman, I am glad that my honourable friend, Shri Patel has chosen this portfolio. A long time ago, another Finance Minister, equally well versed and experienced in dealing with the finances of our country and the financial affairs of the country—Dr. Mathai—held this portfolio. In between we have had several Finance Ministers who made many experiments—sometimes disastrous—and the result is that the country finds itself in the deplorable conditions of today.

I am glad that my hon. friend who spoke first from my side raised the question of Natural Disastrous Mitigation Commission and a special fund to be created to which every year a substantial amount would be contributed so that there would be a national fund from out of which, whenever these natural calamities visit us, money could be drawn to look after the relief and rehabilitation responsibilities of the Government. Some three or four years ago I prepared a memorandum which was submitted to the FAO through our Government. This was signed by my friend Shri H. M. Patel also. We wanted a permanent fund like this in every country to be established and also a world fund so that whenever a natural calamity overtakes any particular country which may not be in a position financially to deal with the after-effects of that calamity during that year or one or two ensuing years, it would be possible for us to ask for subventions and grants from the world fund also. In addition to the national fund budget allotments should be made at the State levels also. I sincerely hope that my honourable friend Shri Patel will use his good offices with the world institutions that have come into existence under the aegis of

the United Nations so that such a fund is established at the world level along with a fund in our own country. I hope that such a fund—a national fund—will be established here at Delhi and State funds at State levels while he continues to be the Finance Minister.

Now, Sir, I am glad that a sum of Rs. 250 crores has been set apart this year for these natural calamities. But this is not at all enough. What has been happening in Andhra Pradesh is there very much in our minds. My honourable friend has just now said that even last week there were some corpses which were lying hidden in some bushes and were kept in bundles of grass and straw and they could not be removed. Such has been the fate of Andhra Pradesh. So many thousands of people have died. But the Government of India has set apart just Rs. 65 crores, not as an outright grant, but as a kind of an advance from out of the money to be given to Andhra Pradesh during the next five years as the Plan allotment. This is not at all a satisfactory way of dealing with the problem. I wish the Government of India had been generous enough to say that this sum of Rs. 65 crores is being granted just on their behalf and I hope that they would do it at least now. But this sum of Rs. 65 crores would not be enough and a sum three or four or five times as much would be needed. Till now, Sir, the working classes have fortunately been looked after so far as their elementary and urgent needs like housing, food, clothing, medical facilities, etc. are concerned. But what about all these millions of peasants, Sir, whose crops are all one, whose gardens are destroyed and whose lands have been overladen with sand? Sir, they have lost not only this year's crop, but also the previous two years' crop because of the earlier cyclones. These people need now working capital as well as capital for their own needs.

[**Mr. Deputy Chairman** in the Chair]

They require money and a suggestion has, therefore, been made by several of us Members of Parliament, Members of this House as well as the other House, that at least a grant of thousand rupees per acre should be made to all the small farmers and the marginal farmers and a sum of thousand rupees as loan to all the other farmers so that it would be possible for them to undertake their cultivation operations for the coming crop. I hope my honourable friend would try and find sufficient funds both from the resources of the Government of India and from the nationalised banks and other banks also.

Sir, there are certain welcome features in this Bill. As I said earlier, a sum of Rs. 125 crores has been set apart for areas where natural disasters take place. Now, a considerable quantity of wheat has been placed at the disposal of the Assam Government in order to help them to feed their people who had to suffer much from floods. These are the two welcome features. But, as I said, much more could have been done and I hope that the Government of India would be able to supplement whatever they have already given.

In addition to that, Sir, I am glad that they have taken up the responsibility for providing employment to the rural unemployed. This is a responsibility which the earlier Governments, both the Central Government and the State Governments, could have undertaken. But, unfortunately, because they were for developing large-scale industries and for developing more and more industries of different types in the different parts of the country, they could not give much attention to this part of it and I welcome the seriousness with which the present Government offers to provide funds for giving employment. I trust that this Government would be as good as their professions and that they would make necessary provision in the budget. But, as things stand today, not much seems to have been commenced or begun and not much seems to have been done.

[Shri N. G. Ranga]

They said that they would provide wheat and rice from their own sources in order to help the State Governments in undertaking public works and feeding the workers by giving them payment in kind and that they are going to do some experiments in this direction. But we do not know in how many places and in how many States they have made any such experiment and it is not known what plans they have made and to what extent foodgrains have been set apart and how much they are going to give. Sir, let us wish them good luck in this direction. good luck to our workers and to our unemployed people also through this Government. Sir, there is the demand for fertilisers. We have been asking for fertilisers to be subsidised. In the beginning, these were subsidised to some extent when they were imported. But later on, the tax began to be raised on these and price has also been raised. All that has been given a go-bye. I am glad about it. More than that, they are to supply these fertilisers at a price which is less than the manufacturers' price. In order to make good the losses with the manufacturers, they are setting apart Rs. 25 crores. Even these Rs. 25 crores could be multiplied five or six times. My hon. friend has complained, and rightly so, that State enterprises are not run as efficiently as they should. Accounts have been manipulated in such a way that it has been shown as if they are paying their own way and showing also some profits. These are the usual tricks of the financiers and statisticians. Now, I would like my hon. friend to go into this matter more carefully and see that it is not by raising the prices in an artificial manner that you can make them to show profits. It is by increasing the efficiency of the management of these factories and also improving the technique, the machinery and all the rest of it, by which you can raise the percentage of efficiency of these factories, and if they were to do so, instead of being able to provide only Rs. 25 crores subsidy they would be able to give much greater subsidy to our growers and producers in the country.

Then, Sir, there is the new system of community medical service. They are going to make an experiment. But what a ridiculous thing it is. They are going to give Rs. 600 worth of medicines to the man and an allowance of Rs. 600. Are they really serious about it? Would anybody be willing to come forward for this? In our days when we were working under Mahatma Gandhi, this sum would have been all right, because people were then not working for salaries or allowances and all the rest of it. (*Time bell rings*) ... But today it is not so. Therefore, these sums are ridiculously low. And one is led to wonder whether the Government is really serious about this. If they are really serious about this, then let them allot much bigger sums for this particular service.

There is the National Textile Corporation. Some time ago, my hon. friend, the Minister in charge of Industries said that the support price for cotton was fixed at Rs. 250. Even at Rs. 400 it does not pay. It does not cover even ordinary expenses. It is not remunerative at all, and I do not know how with the concurrence of the Agricultural Prices Commission, they fixed this sum of Rs. 250. That is how they want to keep down our agriculturists and farmers. We want not only for cotton but also for tobacco, for jute, for rice and for wheat real remunerative prices to be fixed. Let me say that the Agricultural Prices Commission is provided with at least 50 per cent representation, so far as agriculturists are concerned. Today there is nobody. They only bring in some kind of rural economists or agricultural economists. Other people are there to represent the consumers, industrialists, manufacturers, financiers and other people. The Agricultural Prices Commission has got to be reorganised. Then, they must also fix the support price which

would cover also a particular percentage of the remuneration for the maintenance of producers. In addition to that there should be a remunerative price also. Look at this National Textile Corporation which has come into existence in answer to the demands made by our trade unionists. I am not sorry that it has come into existence. These one lakh industrial workers who are employed in 100 and odd textile mills which were taken over by the Government also deserve protection. They have to be provided employment. Unfortunately, those factories were not functioning well and they had to be taken over by the Government. Whatever creative and profitable stuff was there in those mills, it was taken away by the capitalists and thereafter they were handed over to the Government. Now the Government is losing more than 33 crores of rupees and in order to provide employment to one lakh of our workers. When we are spending so much of money for the sake of one lakh workers, how many crores of rupees should the Government spend in order to ensure remunerative prices or basic prices to our cotton growers? Instead of doing this, the Government is carrying on the wrong policy of importing artificial polyester yarn. With this yarn, they are producing all these posh things for the urban rich people, middle-class people and various other people also. At the same time, they have been asking our farmers to produce long staple cotton. (*Time bell rings*). We have produced that. We have saved the Government 100 crores of rupees worth of foreign exchange when they were hungry for foreign exchange by producing this long staple cotton. Is it not the duty of the Government to protect these people? Sir, I protest against this policy.

I wish to congratulate this Government for having stumbled upon a very appropriate slogan, the slogan being "whether can be made conveniently, in time, efficiently and in national interest, it should be done through the manual workers". Whatever cannot be done by manual workers, we adopt the higher and higher processes of industrialisation right up to the highly specialised and mechanised processes. That is a very good slogan. Let them implement it in a very progressive manner so that all these big industries which we have already built, would be further strengthened and the small scale, cottage, artisan and village industries would also be prosperous. (*Time bell rings*). I am glad that they have given some funds for the All India Village and Cottage Industries Commission and Handicrafts Commission. More is needed for these commissions and many more activities would have to be taken up by these people so that our village artisans would be provided with efficient tools and useful tools. For these tools, we need manufacturers also. Manufacturers will have to be given incentives.

In conclusion, let me remind my hon. friend of the demand of our *kisans* for taking over of the wholesale trade in cotton, tobacco and sugar by the Government. All the parties have been talking about it. Everybody has failed when in power. I hope this Government would not fail in the manner in which we have failed till now. If we do not take up this responsibility, if the State itself does not take up the responsibility of protecting our farmers from the rapacity of these middlemen, these wholesalers and all these profiteering merchants, and so long as we do not do it, Sir, no party can really go to the peasants and say that it is a friend of the peasants.

*SHRI E. R. KRISHNAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I rise to make a few suggestions on the Appropriation (No. 4) Bill, 1977.

Through this Appropriation Bill, a massive sum of Rs. 942.37 crores is being sought to meet the expenditure in the coming three months. Will I

*English translation, original speech in Tamil.

[Shri E. R. Krishnan]

be wrong if I call this as a Mini-Budget? Sir, in this 1977-78 Budget Speech, the hon. Finance Minister stated categorically that deficit financing has been reduced to the absolute minimum in the first Budget of the Janata Government. When we see this sum of Rs. 942.37 crores in the Appropriation Bill, it is obvious that the calculations of the hon. Finance Minister have gone away and in fact the deficit financing has reached new heights under the Janata Government. I need not lay emphasis on the inevitable consequence of such deficit financing in phenomenal price rise of primary commodities.

It is unnecessary to narrate the suffering of the cyclone-ravaged people of Southern States. The men are bewailing the loss of their beloveds; the women are bemoaning the loss of their bread winners; the parents have become barren in a jiffy; the cyclone has created a big battalion of orphans all over the Southern States. To meet the unprecedented calamity, the Centre has sanctioned a sum of Rs. 35 crores to Tamil Nadu and Rs. 72 crores to Andhra Pradesh. The immediate financial need for tackling the tale of woe of the suffering people is about Rs. 100 crores and the long-term need for implementing relief and anti-cyclone programmes is about Rs. 200 crores. The Prime Minister and the Finance Minister go on repeating in a parrot-like pattern that money would not be the hindrance in the matter of cyclone relief. Unfortunately this seems to be only lip-sympathy; it has not travelled down to the hands. Even here the sum of Rs. 35 crores is being appropriated against Advance Plan Assistance. What is going to happen to the future plan schemes of Tamil Nadu? How are they going to finance them? Are the future plan projects of Tamil Nadu going to be the victims of Central Government's Cyclone of Advance Plan Assistance?

The financial assistance to rehabilitation programmes must be outside the Plan Assistance. If the people of Tamil Nadu who have been afflicted by the unprecedented Fury of Nature come to know that their interests would be affected again by the callousness of Central Government in the matter of giving financial assistance to Plan Projects, I am sure that they will rise in revolt. You will appreciate that the anger of a hungry and hurt man knows no bounds. I hope that the Finance Minister will bear in mind this problem and extend all the financial assistance needed by the Cyclone affected Southern States for implementing their relief programmes.

I would like to recall the days when our hon. Finance Minister was sitting in the opposition benches in Lok Sabha along with me and when he used to stress the need for a well-thought out plan for eradicating the scourge of unemployment from our country. He is fully aware of the magnitude of unemployed among the educated in the urban areas and among the uneducated in the rural areas, besides the problem of semi-employment problem in the rural areas. I remember his passionate plea in the cause of the educated unemployed in the country. I recall his angry protests on the inability of the then Government in bringing down the soaring prices. I remind this House of his deep faith in certain fiscal policies for making available the essential commodities at reasonable prices to the people below the poverty line.

Here it is also pertinent to refer to his argument in his Budget Speech when 1977-78 Janata Budget was presented to the Lok Sabha during which he asserted that he had to work within the confines of the legacy left to him by the former Government. We appreciated his frankness and in fact wished well for the new Janata Government. Even now I have great hopes in him, especially in the matter of alleviating the agony of the downtrodden in the country. Now it is unfortunate that this Appropriation Bill does not reflect his concern for the

problem of unemployed in the country. We do not know the provision that has been made for the eradication of the evil of unemployment in the country. I would like to know from him the specific amount that has been provided for this purpose in this figure of Rs. 942.37 crores.

I am an optimist by all standards. I am sure that in the next year's Budget the hon. Finance Minister will reveal his concern for the poor of the country and provide a massive sum for creating employment opportunities both in the urban and rural areas. I would like to stress that he should share the concern of the Prime Minister in finding new avenues of employment in rural areas of the country, which have been neglected for nearly three decades after independence.

I have to point out that there should have been provision for giving minimum wages to the handloom weavers in Tamil Nadu. Similarly, the fishermen living in the coastal area have lost their livelihood. Their boats worth several thousands of rupees have been battered and washed away by the cyclone. It is the bounden duty of the Central Government to provide them alternate avenues of employment and also assist them with required money.

Before I conclude I would like to refer to a constitutional anachronism prevalent in our country. The Finance Commission, constituted under the provisions of our Constitution, goes into the question of sharing revenues between the Centre and the States. Its recommendations are accepted by both the Centre and the States. But, when the Planning Commission which has no statutory support behind it, starts making recommendations about the sanction of loans and grants to the State Governments, and when the Central Finance Ministry blindly follows such advice of the Planning Commission, and when the State Governments are advised by the Planning Commission in the matter of utilisation of their own resources, one feels irked at the interference of the Planning Commission. It is natural for the States to get offended by the encroachment of the Planning Commission in the sphere of their activities. I refer to this because it is now expected of the Planning Commission to prepare a Snap Plan for tackling the relief and rehabilitation of the suffering people in the southern States. The States would have felt better with such an approach from the Planning Commission. I would request the hon. Finance Minister to bequeath to the nation his rich experience in manning the finances of the country for many decades by formulating clear-cut financial jurisdictions between the Finance Ministry, the Finance Commission and the Planning Commission. I am sure he will do it in the next-General Budget.

Before I conclude, I would reiterate the need for extending financial assistance outside the Plan Frame to the Southern States afflicted by the unprecedented cyclone. I also hope that the next Budget of the Janata Government would truly reflect its concern for the Janata of our nation and solution for many resolved problems.

With these words I conclude.

SHRI P. RAMAMURTI (Tamil Nadu): Mr. Deputy Chairman, Sir, I think the discussion on this Appropriation Bill can be utilised to bring to the notice of the Government and the Finance Minister the facts about the Central assistance to the flood-affected people, who have been affected by national calamities. I need not now go into the whole question of what tremendous revages these two national calamities have wroughts on the people of Tamil Nadu, Andhra Pardesh particularly, and, to a certain extent, Kerala. It has been stated on the floor of the House that we should treat these calamities not as calamities particularly in those States but as national calamities. I agree that calamities of this type appear anywhere, be it Tamil Nadu be it

[Shri P. Ramamurti]

Kerala, or be it West Bengal, or be it Assam or be it Bihar, and that these calamities must be treated as national calamities because India is one country and one nation and, therefore, a calamity affecting any part of India is a national calamity. If that is the understanding of the Government in power, what is the fun in giving what is called, plan advance or advance money towards plan expenditure? After all, when the plan allocations were made, they were not made on the basis of these national calamities. They were made entirely on a different footing. So, where is the question of treating these as national calamities when the State itself, in the ultimate analysis, is asked to bear the entire burden and meet the expenditure. On account of these calamities, out of its own funds? Ultimately, the plan expenditure has to be taken by the State itself. That means that to the extent to which this money is an advance, the expenditure on planning process, to that extent, is going to suffer. Therefore, in the ultimate analysis, whatever may be the recommendations made by the Finance Commission, the Finance Commission's recommendations are not *ved shastras* they are not something sacrosanct and they are not the Bible. The Finance Commission, at any rate, did not understand that such calamities occurring almost every year in some part of the country have got to be treated as national calamities and therefore a different provision has got to be made with regard to these things. Therefore, any attempt to pass on the burden of these crores, of this degree, to the States concerned, is a reprehensible one. It is not understandable. There is a wide gulf between the profession that it is a national calamity and the actual doings. I hope the Government will see to it.

Now, what about the resources? The Government will turn round and ask me about resources. I had put a specific question the other day while participating in the Calling Attention Motion and at that time I had pointed out that eversince the India-China war in 1962, the Government had imposed what was called a War Risk Insurance Scheme and they were collecting from every industrial undertaking in the country half a per cent of their net fixed assets. This was in vogue till the first emergency was lifted and again after a year or so when the Pakistan war broke out, the same War Risk Insurance Scheme was instituted. They were collecting this money every year till this emergency was lifted just before the last General Elections. Now, what has happened to that money? We know, not a single pie has been given to any industry because no factory was hit as a result of the war. Therefore, the entire money was collected. I do not see the money in the budgetary resources.

SHRI N. G. RANGA: Is it covered in the general revenues?

SHRI P. RAMAMURTI: I do not know. I could not find it. I put a specific question as to what happened to that money which was collected under the war Risk Insurance Scheme: If that money is there, then why not utilise that? If that money has been eaten away by the previous Government, let us know it; let us know the facts. This is a specific question that I put at that time. Unfortunately, there is no answer. I can understand it because the State Finance Minister who answered the debate, may not have been aware of that fact. Therefore, I can understand that but now I would expect an answer from the Finance Minister because he is dealing with the finances.

In this respect, I would make a suggestion. These calamities have now become almost an annual affair. Some times it is Andhra, sometimes it is Tamil Nadu, sometimes the Brahmaputra is in spate and parts of Assam are affected, sometimes the Kosi river is in spate and parts of

Bihar and Orissa are affected, sometimes it is the Bariganga, sometimes there is earthquake in Koyna and like this something or the other is happening year after year. My suggestion is, why not we make a provision whereby the Government should come forward with a scheme on the lines of the War Risk Insurance Scheme, to be called the National Calamity Risk Insurance Scheme and collect not even half a per cent, but a quarter per cent of the fixed assets from these industrial houses and also from the big people with properties. Let the Government collect a quarter per cent of the value of their fixed assets from the big people who have got a large number of houses. Let them collect this money from the people who have got hundreds of acres of farm land and who are making a lot of money. At least, Rs. 200 to Rs 300 crores per annum could be collected. And my suggestion would be that this money should not be utilised as budgetary resources of the Government. This must be founded separately and should be utilised only for meeting the expenditure in case of such national calamities which have become the order of the day year after year. Otherwise, calling it a national calamity has no meaning whatsoever. I am not talking on behalf of Tamil Nadu; I am now speaking on behalf of every part of this country which is affected by such national calamities year after year and the people there have to suffer, and the people of this country have to bear the burden in facing those calamities. This, would be a simple scheme and this can be given effect to. There is no great difficulty in having such a scheme. Afterwards, when large funds are accummulated, then those funds can be utilised for taking preventive measures on a large scale. Therefore, Sir, this scheme would not be difficult to operate. Just as we operated the War Risk Insurance Scheme, this new scheme suggested by me can also be operated. On this suggestion, I would like to have the reaction of the Finance Minister.

With regard to the Government's economic policy, about which my friend was speaking, I too have a lot of things to say but I do not want to discuss it now. All that I would ask the Finance Minister is to tell us as to what is the economic policy of the Government of India. I cannot discuss the economic policy resolution of the Janata Party. My answer will be, it is the party's resolution and it is not yet the Government's resolution. Therefore, Sir, I would like to have a comprehensive economic policy about which the Government of India has been talking for the last so many months and about which the Janata Party has come out with a concrete scheme. Of course, I have got my own criticisms. But I do not want to mention them now. I do not want to criticise the Janata Party's programme from the floor of this House. I have got my own forums where I shall take it up. But I would like to have a concrete and a comprehensive statement. I would like to have a comprehensive statement from the Government on the entire economic policy covering the economic as well as the industrial gamut so that this House will have an opportunity to have a full-fledged debate on the entire policy. This should be a separate thing Time must be given. Opportunity must be given to every section of the House to express its views so that a comprehensive debate and an alround debate could take place on the economic policy of the Government in its totality and not in piecemeal.

I have got so many things to say. Prof. Ranga mentioned about the import of polyester fibre yarn. I have taken it up with the Commerce Minister. It is not only going to affect the cotton growers in the country, but it will also affect the public sector petro-chemical industry which has gone into production only recently. It will also affect, for example, the handloom and the small-scale industries. So far as this is concerned, I do not want to take it up now, particularly when Mr.

[Shri P. Ramamurti]

Dharia is not present here. Therefore, I do not want to take up this question now. But if we know what exactly, in its totality, is the economic policy of the Government, we will get an opportunity and the House will get an opportunity to discuss the policy in its totality.

I have one or two things more to say in this connection. Recently, I read in the newspapers that the Government has banned the export of frog legs from January onwards. I do not know why it has been banned.

SHRI N. G. RANGA: Is anybody eating it here?

SHRI P. RAMAMURTI: Nobody in the country is eating that. I know, as a matter of fact, that in Kerala, Assam, in parts of Tamil Nadu and other places, thousands of people are making a living by catching frogs because these are a luxury as far as the United States is concerned. We are earning about Rs. 20 crores of foreign exchange by exporting only frog legs. What is the rationale behind the ban on the export of frog legs making the people unemployed here? I do not understand it. Is it humanitarianism?

श्री देवराज पाटिल : अहिंसा परमोधर्म :

SHRI P. RAMAMURTI: In that case, vegetarianism should be introduced by compulsion. Nobody in this country should be allowed to take non-vegetarian food. I can understand if you are going to ban it on humanitarian grounds. I do not understand what exactly is the meaning of this. I would ask the Finance Minister to reconsider this question. I do not know whether Mr. Morarji Desai is very much in favour of it or not.

I would like to make one more point. In Kerala, there is a very big faction fight going on in the Jacobite Church, in the Syrian Christian Jacobite Church. The two factions are coming to blows. The State Government instead of trying to conciliate is taking sides in this matter, possibly because they are influenced by one faction with two of the important members of one faction entrenched is the Ministry itself. Lathis are there, heads are broken and people are being sent to jails. Police are there in thousands. I konw the Central Government will say that this is entirely a State subject. I agree with it. The Central Government cannot intervene in relation to a State subject. But what I would humbly suggest is that in a matter like this, if the Central Government uses its influence and intervenes in the dispute between the two factions and tries to bring them together, there two factions will be able to understand that the Central Government itself is interested in bringing about a resolution of this conflict and reconciliation between the two groups and the Central Government will, I am quite sure, earn the kudos of the people of Kerala also irrespective of the Government there. Thereby, the Central Government, without interfering with the affairs of the State Government, will be able to prevent the State Government from taking sides in this matter. Ours is a secular State. When it affects the law and order problems of the people and the people are affected in hundreds and thousands, I want them to take up this question from the point of view of bringing about a reconciliation between the two warring groups of Christians. It is a very disgusting thing to see that people are fighting with each other lathis are being used by them and hundreds of them are sent to jail; over what? Over the question as to who should have control of Churches or some such things I do not know. Therefore, it is agitating the entire people of Kerala, particularly the people of Ernakulam. The Central Government should not keep its hands clear of the whole thing saying that it is entirely a State subject. I want the Centre to use its good offices to bring about a reconciliation between the two groups which the State Government cannot say that it is none of the your business. Without encroaching upon the rights of the State Government, I want the Central Gov-

ernment to use its good offices to bring about a reconciliation.

Other things I do not want to touch upon. Thank you.

MR. DEPUTY CHAIRMAN: Mr. Indradeep Sinha. Be short.

श्री रणबीर सिंह (हरियाणा) : महोदय, हमारा नम्बर कब आयेगा, हम बैठे है ।

श्री उपसभापति : एक उधर का मेम्बर बोलेगा, फिर कांग्रेस का नम्बर आयेगा । फिर मंत्री महोदय जबाव देंगे ।

श्री रणबीर सिंह : हमारे बहुमत के हिसाब से कांग्रेस के दो मेम्बरों का नम्बर आना चाहिए ।

श्री यशपाल कपूर (उत्तर प्रदेश) : आप इसे कल रख लीजिये ।

श्री उपसभापति : 10 मिनट का समय सब के लिये निश्चित कर दिया जाय ।

श्री इन्द्रदीप सिंह (बिहार) : उपसभापति महोदय, जैसा अन्य माननीय सदस्यों ने आन्ध्र प्रदेश, तमिलनाडु और केरल के तूफान पीड़ित इलाकों की सहायता का प्रश्न उठाया है, मैं भी माननीय वित्त मंत्री महोदय से निवेदन करना चाहता हूं कि सरकार को इस प्रश्न को न तो पार्टी बाजी का सवाल बनाना चाहिए और न कोई सरकार की प्रतिष्ठा का प्रश्न बनाना चाहिए। जो इलाके इस प्राकृतिक विपत्ति से पीड़ित हुए है वहां के लोग, वहां के किसान और मजदूर इस बात को पसन्द नहीं करते कि जनता पार्टी के नेता और कांग्रेस पार्टी के नेता इस सवाल पर आपस में लड़ें कि तुमने यह नहीं किया और तुमने यह नहीं किया । आवश्यकता इस बात की है कि आप तमाम लोग मिलकर उन पीड़ित लोगों की सहायता करें । सहायता करने का काम तो केन्द्रीय सरकार नही कर रही है । केन्द्रीय सरकार की ओर से 125 करोड़ रुपये प्राकृतिक विपत्ति से प्रभावित क्षेत्रों की सहायता के लिये प्रस्तावित किये गये है, जिसमे आसाम के इलाके में जो बाढ़ आई थी, वह इलाके भी शामिल है । यह रुपया एडवांस प्लान असिस्टेन्स के रूप मे है । तो जैसा कि पिछले माननीय सदस्यों ने इसकी चर्चा की, मै वित्त मंत्री महोदय से निवेदन करना चाहता हूं और उनकी सरकार से कहना चाहता हूं कि यदि इस राष्ट्रीय विपत्ति का राष्ट्रीय स्तर पर मुकाबला करना है है तो केन्द्रीय सरकार को उदारता-पूर्वक अनुदान देना चाहिए उन राज्य सरकारों को, ताकि पीडित लोगों को उचित सहायता पहुंच सके ।

दूसरा प्रश्न जो मै वित्त मंत्री महोदय के सामने पेश करना चाहता हूं, वह बढ़ती हुई कीमतों का है, जिसका सम्बन्ध सरकार की आर्थिक नीतियों से है । मेरे मित्र श्री राम मूर्ति ने कहा कि वह जानना चाहते हैं कि सरकार की आर्थिक नीति क्या है ? सरकार की जो आर्थिक नीति है वह तो हम देख रहे हैं । व्यवहार मे सरकार का जो अमल हो रहा है, उसको हम देख रहे हैं । जब यह सरकार बनी तो प्रधान मंत्री महोदय ने कहा था कि 6 महीने मे हम बढ़ती कीमतों को रोक लेंगे । जब 6 महीने पूरे होने को आए, तब उन्होंने कहा कि 5–6 महीने अभी और । जब वह वक्त भी पूरा होने को आया तो मोरारजी भाई ने कल अपने भाषण में कहा-उसका उद्धरण पढ़कर मै आपका समय लेना नहीं चाहता––कि मुझे बहुत अफसोस है कि हम कीमतों को बढ़ने से नहीं रोक सके । और मार्च के बाद भी एक साल आपको और धैर्य रखना पड़ेगा तब जाकर हम कीमतों को रोक सकेंगे । तो इस तरह से बार बार वायदे करने से यह सवाल हल नहीं होता है । सरकार ने गल्ले के आवागमन पर जो भी प्रतिबंध लगे हुए थे उनको समाप्त कर दिया

[श्री इन्द्रदीप सिंह]

है। सरकार मुक्त व्यापार की नीति में विश्वास करती है। यह जनता पार्टी के मंत्री भी कहते हैं। पहले भी पब्लिक डिस्ट्रिब्यूशन सिस्टम बहुत अच्छा नहीं था। जो भी था उसको धीरे धीरे खत्म किया जा रहा है। एक के बाद एक जीवनोपयोगी वस्तुओं की कमी हो जाती है और सरकार देखती रहती है। मैं आपको एक ताजा उदाहरण देना चाहता हूं। एक दिन उद्योग मंत्री जार्ज फर्नेन्डीज साहब ने पार्लियामेंट में फरमाया कि इस साल नमक की पैदावार में कुछ कमी होने की आशा है। इसका नतीजा यह हुआ कि बिहार के शहरों से नमक गायब हो गया। अखबारों में रिपोर्ट आई है कि कहीं पर नमक दो रुपये मिल रहा है, तो कहीं पर नमक एक रुपये किलो बिक रहा है। नमक लेने के लिए लोग एक दुकान से दूसरी दुकान पर दौड़ रहे हैं। यह सरकार क्या कर रही है .....

श्री रणबीर सिंह : यह आपको नमक खिलाना ही नहीं चाहते हैं।

श्री पी० राममूर्ति : नमक खाने से नमक हराम हो जाता है।

श्री इन्द्रदीप सिंह : नमक मत खाओ। लेकिन तमिलनाडु में नमक इकट्ठा है, गुजरात में नमक इकट्ठा है। तो क्या आप समझते हैं कि देश के लोग सारे नमक हराम हो जाएं? आज सरसों का तेल गायब है, दाल गायब है। पता नहीं और कितनी चीजें गायब होंगी। तो यह सरकार किस चीज की दवा है। इतनी सारी शक्ति इस सरकार के पास है यह काहे के लिए है। यह असेंशियल कमोडीटीस एक्ट काहे के लिए है। अगर सरकार मुनाफाखोरों पर जरा भी अंकुश नहीं लगा सकती तो फिर यह कानून क्यों बना हुआ है। नहीं तो सरकार को कह देना चाहिए कि हमारी कोई जिम्मेदारी नहीं है। तो फिर जनता को जो उपाय करना होगा जनता अपने आप करेगी। जनता पार्टी की तरफ से एक आर्थिक नीति का प्रस्ताव प्रकाशित हुआ है। उसके बारे में एक आध बात मैं कहना चाहता हूं। वह सरकारी पार्टी की नीति है, उसी के ऊपर सरकार चल रही है। एक बात कही गई है कि हमारे देश में गरीबी है, बेरोजगारी है इसका प्रधान कारण है कि सिर्फ बड़े उद्योग बनाए गए। छोटे उद्योगों को नहीं बनाया गया। मैं तमाम आंकड़ों में नहीं जाना चाहता। मेरे पास इंडियन काटन मिल्स फेडरेशन की तरफ से प्रकाशित एक रिपोर्ट है। इस रिपोर्ट को देखने से मालूम होता है कि 1951 में हैंडलूम और पावरलूम के माध्यम से कुल कपड़े का 21% पैदा होता था लेकिन 1976 में हैंडलूम और पावरलूम के माध्यम से 51% पैदा होता है। तो 25-26 वर्ष में छोटे उद्योगों का तो विकास हुआ है। जहां तक कपड़ा उद्योग का सवाल है, बड़े कारखाने ज्यों के त्यों हैं और छोटे उद्योगों का विकास हो रहा है। और यदि कपड़ा छोटे उद्योगों में बन रहा है इसके बाद भी कपड़े की खपत घटती जा रही है और गरीब लोगों को पहनने के लिए कपड़ा नहीं मिलता। प्रश्न यह नहीं है कि कपड़ा आपका पावरलूम में बनता है या कारखाने में बनता है। सच बात तो यह है कि यह कपड़ा मिल वाले आम जनता की जरूरत के लिए कपड़ा बनाना ही नहीं चाहते। वे बनाना चाहते

6 P.M.

हैं फाइन, सुपरफाइन कपड़ा वे बनाना चाहते हैं टेरिलीन, नाइलन और इस तरह का कपड़ा जिसको कि यहां के जो समृद्ध लोग हैं उनके हाथ बेच सकें या उसको एक्सपोर्ट कर सकें। तो असली प्रश्न यह है कि गरीब जनता को सस्ते दाम पर कपड़ा कैसे मिलेगा? इसका जनता पार्टी की पालिसी में कोई जवाब नहीं है। जनता पार्टी के नेता कहते हैं गरीबी हमारे देश में इसलिए बढ़ गयी थी कि बड़े उद्योगों का विकास किया गया, छोटे उद्योगों की उपेक्षा की गई। लेकिन यहां तो देखते

हैं कि छोटे उद्योगों का भी विकास हुआ है, उसके बाद भी कपड़ा नहीं मिलता है ।

जनता पार्टी के नेता कहते हैं कि हम खेती पर ध्यान देंगे खेती को प्राथमिकता प्रदान करेंगे कि उसको फर्स्ट प्रायरिटी देंगे । कैसे देंगे ? जनता पार्टी के वक्तव्य में कहा गया है कि छोटी फार्मिंग में प्रति एकड़ अधिक से अधिक पैदावार होती है । खुशी की बात है । तो कैसे छोटे छोटे फार्म बनाए जाएं ? 30 साल के कांग्रेसी राज के बाद भी 4 फी सदी से भी कम लोगों के पास 30 फी सदी जमीन हैं ; 1970-71 के आंकड़ों के मुताबिक लैंड सेंसस के मुताबिक । 4 फी सदी के पास 30 फी सदी जमीन है और 84 फी सदी के पास भी 30 फी सदी जमीन है । तो 4 फी सदी के पास जो यह 30 फी सदी जमीन है उस जमीन का केन्द्रीयकरण तोड़ कर के उसका अगर बंटवारा कर दिया जाए तो गरीब लोगों को जो जमीन मिलेगी उस पर वे छोटे छोटे फार्म बनाएंगे । उन छोटे फार्मों से पैदावार बढ़ सकती है । क्या जनता पार्टी और उस की सरकार यह रास्ता अपनाना चाहती है ? उनके नीति वक्तव्य में कहा गया है कि 3 साल में हम भूमिसुधार का कार्यक्रम पूरा करेंगे । 3 साल क्यों आप एक साल में क्यों नहीं पूरा कर सकते ? आपके 9 महीने गुजर गए 9 महीनों में आपने एक कदम नहीं उठाया । हदबंदी कानून बने हुए हैं उन में संशोधन का प्रश्न है उन को लागू करने का प्रश्न है । पिछली सरकार के जमाने में लागू नहीं हो सकें । अभी प्लानिंग कमीशन के सदस्य प्रो० राज कृष्ण ने कहा है कि इसलिए लागू नही हुए कि गरीबों का जिन को जमीन मिलनी है उन का सहयोग हमने नही लिया । तो क्या सरकार गरीबों का सहयोग लेकर गरीबो की कमेटियां बना कर हदबंदी कानून को लागू करना चाहती है और खेती की पैदावार बढ़ाना चाहती है ? तब हम समझेंगे कि खेती पर "ज़ोर" देने का सरकार का दावा सही है । लेकिन अगर सरकार यह नहीं करती है तो उसका अर्थ क्या होगा कि जिन 4 फी सदी लोगों के साथ में 30 फी सदी जमीन है उनकी खेती को आप समृद्ध करना चाहते हैं । उनके लिए आप सरकार का पैसा खर्च करना चाहते हैं और गरीबों की आप उपेक्षा करते हैं । हैं । चौधरी चरण सिंह ने कहा है कि हम खेती की न्यूनतम सीमा भी तय कर रहे हैं । न्यूनतम से कम जिस को जमीन होगी उसका क्या कीजिएगा ? क्या छीन ली जाएगी ? छीनी जा रही है । 1951 में 50 फी सदी लोग अपनी जमीन जोतते थे 1977 में 42 फी सदी लोग अपनी जमीन जोतते थे । किसानों की संख्या घटती जा रही है । मुटठी भर लोगों के हाथ में जमीन केंद्रित होती जा रही है । बहुत अगर आप खेती पर "ज़ोर" देना चाहते हैं तो फिर ज़मीन का बंटवारा करिए । अगर आप ज़मीन का बंटवारा नहीं करते हैं तो हम कहते हैं खेती पर "ज़ोर" देने की बात आप सिर्फ जनता को बरगलाने के लिए करते हैं ।

फिर जनता पार्टी के नीति वक्तव्य में कहा गया है कि हम ना पूंजीवाद का रास्ता अपनाना चाहते हैं न साम्यवादका रास्ता अपनाना चाहते हैं हम तो बीचके के रास्ते पर चलेंगे । उपसभापति महोदय क्या यह कहना सही है कि हम न मर्द हैं न औरत हैं हम बीच के हैं ? हम क्या हैं ? आप बीच का रास्ता अपनाना चाहते है । दुनिया में पूंजीवाद और साम्यवाद के सिवाए और कोई वाद नहीं है---कहीं का दूसरा उदाहरण दीजिएगा ? दुनिया में 16 देश हैं जो सोशलिस्ट रास्ते पर चल रहे हैं बाकी देश पूंजीवादी रास्ते पर चल रहे हैं । अब यह जनता पार्टी की एक अजीबो गरीब सरकार हमारे देश में है जो वह यह कहती है हम तीसरे रास्ते पर चल रहे हैं । उस तीसरे रास्ते में उत्पादन के साधन किस के हाथ में रहेंगे ? यह बुनियादी प्रश्न है । उत्पादन के साधन अगर पूंजीपतियों और ज़मीदारो के हाथ में रहेंगे तो उसको क्या कहा

[श्री इन्द्रदीप सिंह]

जाएगा ? कांग्रेस के नेता भी कहते थे कि हम "समाजवाद" का निर्माण कर रहे हैं लेकिन उन के राज में पूंजीवाद न केवल बना बल्कि मजबूत हुआ और इजारेदारों की ताकत बढ़ गयी और आम जनता की गरीबी बढ़ी। तो अगर यह सरकार जनता की गरीबी को दूर करना चाहती है उस की बेरोजगारी को दूर करना चाहती है तो तीसरा रास्ता ढूंढने से यह नही ोगा बल्कि पूंजीवाद का रास्ता छोड़ कर समाजवाद का रास्ता अपनाना पड़ेगा। मै जानता हुं कि हमारे जो वित्त मंत्री जी है वह कभी समाजवादी रास्ते के पक्ष में नहीं आयेंगे और न चौधरी चरण सिंह ही आयेंगे। लेकिन कम से कम खुदा के नाम पर जनता को बरगलाने के लिये "तीसरे रास्ते" की बात मत कीजिए।

अंत में उपसभापति महोदय मैं एक ही बात की ओर आप का ध्यान आकर्षित करना चाहता हूं। धीरे-धीरे जनता पार्टी की सरकार उसी दिशा में बढती जा रही है जिस दिशा में कांग्रेसी सरकार श्रीमती इन्दिरा गांधी के नेतृत्व में गयी थी। अभी तक मीसा समाप्त नहीं किया गया। अभी तक मीसा रदद करने का विधेयक यहां पर नहीं आया। अखबारों में सुन रहे हैं कि मीसा को रदद करने का विधेयक तभी आयेगा जब निवारक नजरबंदी का कोई दूसरा रास्ता निकाल लिया जायेगा। तो निवारक नजरबंदी अगर रहेगी तो मीसा खत्म कैसे होगा ? आप कानून का नाम बदल दीजिए तो उससे मीसा रदद नही होता है। क्राइम्स का जहां तक सवाल है आये दिन ऐसी घटनायें हो रही है जैसी घटनाये कि पहले नही होती थी। न केवल आप की पुलिस मजदूरों पर गोली चलाती है बल्कि पूंजीपतियां के खानगी गुन्डे उनके रखवाले और रक्षक भी बंदूकें चलाते हैं। जो घटना गाजियाबाद में हुई, फरीबाद मे हुई, और कानपुर मे हुई वह इस को साबित करती हैं। अभी मेरे पास एक टेलीग्राम है कि उत्तर प्रदेश का जो माध्यमिक शिक्षक संघ है उस के सेक्रेटरी मांधाता सिंह जो उत्तर प्रदेश की विधान परिषद के मेम्बर है, एम० एल० सी० हैं उन्होने एक टेलीग्राम भेजा है :

"Brutal lathi charge on satyagrahi Secondary School teachers inside the jail of Azamgarh today. Forty injured; eight serious."

तो एक शिक्षकों को आप जेल में ले जा रहे है। यही आप की सरकार का दिवालियापन है। लेकिन शिक्षक को जेल में ले जाने के बाद भी आप को संतोष नहीं होता है। पुलिस उन पर जुल्म ढा रही है। तो आप किधर जा रहे हैं। रोज आप के प्रधान मंत्री दावा करते हैं कि हम ने आथारिटेरियनिज्म का नाश कर दिया। अधिनायकवाद का नाश कर दिया और प्रजातंत्र की पुनःस्थापना कर दी और जनता को अधिकार दे दिये। जो कुछ आप ने किया उस के लिये आप को धन्यवाद। लेकिन उस के बाद किस दिशा में जा रहे हैं ? अगर वह करने के बाद आप फिर अथारिटेरियनिज्म की ही दिशा में जा रहे हैं तो मै कहना चाहता हूं कि आप की सरकार का और आप का भी वही हस्र होगा जो इन्दिरा गांधी की सरकार का और इन्दिरा गाधी का हुआ। इस समय हमारे देश में आवश्यकता इस बात की है कि देशको पूंजीवाद के रास्ते से निकाल कर, पूजीवाद के रास्ते का जो संकट है उस से निकाल कर, समाजवादी रास्ते की ओर ले जाने के लिये जितने भी प्रगतिशील वामपक्षीय तत्व हैं वह इकटठा हों और इकटठा होकर देश को एक नया रास्ता दिखाये। हमें पूरा विश्वास है कि जिस प्रकार जनता पार्टी अभी चल रही है, थोड़े ही दिनो में उस के चलते जनता मे उस के बारे में जो भ्रम था वह टूट रहा है, टूटता जा रहा है और जनता पार्टी अधिकाधिक अपना दिवालियापन साबित कर रही है।

मैं कामरेड राममूर्ति से इस बात मे सहमत हूं कि अभी भी सरकार को अपनी आर्थिक नीति, साफ तौर पर सदन में रखनी चाहिए ताकि कम से कम हम लोग उस पर अपने विचार प्रकट कर सकें और भिन्न-भिन्न मंत्री, भिन्न-भिन्न लोग भिन्न-भिन्न जगहों पर अपनी-अपनी अलग-अलग राय देना बन्द कर दें। कम से कम इस तमाशे से तो आप देश को छुट्टी दें ताकि हमको रोज यह नाटक न देखना पड़े।

श्री यशपाल कपूर : उपसभापति जी, आज यह एप्रोप्रियेशन बिल आया है जिस में कि अरबों रुपया सरकार खर्च करने के लिये मांग रही है। वह तो शायद उन्हें मिल ही जाएगा और काम भी चलते रहेंगे। परन्तु किस प्रकार से और किस नीति से यह सरकार चल रही है वह मैं आपको बताना चाहता हूं। क्या इनकी नीति है, किन क्षेत्रों में है, कंफ्यूजन के सिवा कुछ दिखाई नहीं देता है। इसके पहले कि मैं उसके बारे में कुछ कहूं, आपकी अनुमति से मैं अपने सम्बन्ध में एक बात साफ कर देना चाहता हूं।

तकरीबन 6 वर्षो से मैं राज्यसभा का सदस्य हूं और मैंने दूसरे सदन और इस सदन के किसी भी माननीय सदस्य के ऊपर किसी प्रकार का लांछन लगाने की बात सोची भी नही थी, परन्तु जनता पार्टी की सरकार बनने के बाद कुछ हमारी संसद की परम्परायें भी नई बन गई हैं। एक बार पहले दूसरे सदन के एक माननीय सदस्य ने कुछ कहा था, उस पर मैं खामोश रहा। परन्तु इसी एप्रोप्रियेशन बिल पर बोलते हुए लोक सभा के सदस्य श्री कंवरलाल गुप्त ने जो बात अभी कुछ दिन पहले कही मैं उसके बारे में कुछ कह देना चाहता हूं और श्री कंवरलाल गुप्त खुद क्या है, वह भी इस सदन को बता दूं। उन्होंने कही से एक आर्थटिकेटिड कापी ले ली इस रिपोर्ट की कि ब्लिटस जैसे अखबार से एक खबर छपी थी कि मेरी पत्नी ने एक मकान खरीदा था. उसकी इनकम-टैक्स डिपार्टमेंट ने कुछ इंक्वायरी की थी कि किस प्रकार से एक टाइपिस्ट से मैं ऊपर उठा और इतना बड़ा मकान ले लिया। श्रीमन क्या यह शर्म की बात है कि एक कोई आदमी गरीब परिवार में पैदा हो और अपनी मेहनत और लगन से वह जीवन मे आगे बढ़े? मैंने एक क्लर्क से नहीं शुरु किया मैंने दिल्ली की सड़कों में अखबार बेचे, सब्जी बेची है, ट्यूशन किये है, सरकारी नौकरी भी की है और बहुत वर्षो तक की है। उनको एक रिपोर्ट अथांटिकेटिड मिल गई, मालूम नहीं फाइनेंस मिनिस्टर साहब ने उनको दे दी या और किसी जगह से वह ले आये। जो कांफिडेंशल रिपोर्ट थी, वह किस तरीके से उसके हाथ लगी वह भी मैं आपको बताऊं। लेकिन उस रिपोर्ट को पढ़ने के बाद जो इनकम-टैक्स डिपार्टमेंट का इंक्वायरी का नतीजा निकला उसके बारे में उन्होंने कुछ कहने की हिम्मत नहीं की क्योंकि जिस रिपोर्ट मे उन्होंने कहा कि वार्ड इंस्पेक्टर ने कहा कि वह मकान 10 लाख रुपये का है, वार्ड इंस्पेक्टर कोई टेक्निकल एक्सपर्ट है? उप-सभापति जी, गवर्नमेंट एवेल्यूटर ने जब इक्वायरी के बाद कीमत लगाई तो साढ़े चार लाख रुपए लगाई और तीन साल तक इनकमटैक्स डिपार्टमेंट एसेसमेंट के लिए इन्वेस्टीगेशन करता रहा और तीन साल के बाद उन्होने एसेसमट को माना। 1973 से लेकर 1976 तक का जो टैक्स उन्होंने लगाना था वह उन्होंने लगाया। अभी फिर जब यह सरकार आ गई और 15 अगस्त को हमें एक तोहफा दिया गया जब हमारे प्रधान मंत्री श्री मोरारजी देसाई पहली बार अपने मन की मुराद पूरी करने लाल-किले की तरफ प्रस्थान कर रहे थे, गांधी जी की समाधि के ऊपर फूलमाला रख रहे थे, लालकिले जाने से पहले, हमें भी एक आमंत्रण आया था कि लालकिले के झंडा रोहण में आजादी के दिन भाग लीजिये, उसी समय सी० बी० आई० का दल

[श्री यशपाल कपूर]

मेरे घर में पहुंचा था । खैर मैं आपका ज्यादा समय नहीं लूगा । हमें ले गये, घर की तलाशी की, सब कुछ किया । मैं चार दिन के बाद जमानत पर बाहर आया । आज 122 या 123 दिन हो गये हैं जब यह जमानत हुई थी, लेकिन आज तक अदालत में चार्ज सीट दाखिल नहीं की गई है । आमतौर पर यह होता है कि 60 दिन के अन्दर चार्ज सीट दी जानी चाहिये, किन 123 दिन के बाद भी यह नही किया गया है । आज 19 तारीख है । आज ही के दिन मेरी जमानत हुई थी । इस मामले में उनको कुछ नही मिला, इसलिए इस सरकार ने सी० बी० आई० वालों को कह दिया कि कोई और रास्ता निकाला जाय और इनकम-टैक्स वालों को मेरे पीछे लगा दिया । आज तीन महीनों से इनकम-टैक्स वाले मेरे पीछे पड़े हुये हैं और मेरे से पूछ रहे हैं कि पिछले सात वर्षों में मैंने अपने बच्चों की पढ़ाई पर कितने रुपए खर्च किए, कितने रुपए पानी का बिल देने में खर्च किये, कितना बिजली का बिल दिया और कितने रुपयों का टेलीफोन का बिल दिया । इस तरह के अजीब 50-60 सवाल दो दिन तक मुझे बुलाकर वे लोग पूछते रहे हैं और फिर से इन्क्वायरी भी हो रही है क्योंकि श्री कंवरलाल गुप्त ने क्यों यह बात उठाई है । श्री कंवर लाल गुप्त खुद को एक इनकम-टैक्स प्रैक्टिशनर कहते हैं । किन वे कभी भी इनकम-टैक्स आफिसर के सामने एसेसी के साथ नहीं जाते हैं । टेलीफोन पर ही सारा एसेसमेंट करवा लिया जाता है और 24 घण्टों के अन्दर सारा काम हो जाता है । मगर पार्लियामेंट के अन्दर उन्होंने इस प्रकार की बातें उठाई हैं क्योंकि इनकम-टैक्स डिपार्टमेंट उनकी सरकार के अधीन आ गया है । मेरी पत्नी की और मेरी सास जिनका पाकिस्तान बनने से पहले अपना व्यापार था और उसके बाद भी चलता रहा, उन सबकी पिछले 15-16 वर्ष की इन्क्वायरी हो रही है । उन अफसरों को टेरोराइज करने के लिए श्री कंवरलाल गुप्त ने यह मामला उठाया है । इस वक्त श्री कंवर लाल गुप्त की पार्टी की सरकार केन्द्र मे है, इसलिए कहीं इनकम-टैक्स डिपार्टमेंट के अफसर किसी तरह की कोई ढील न कर जाय, इस दृष्टि से उनको डराने-धमकाने की बात कही जा रही है ।

श्री रणबीर सिंह : आप उनको अपना वकील बना लीजिए ।

SHRI P. RAMAMURTI: Mr. Deputy Chairman, Sir, on a point of order. If my friend, Mr. Yashpal Kapur, has got to make any point of personal explanation or if he demands that the remarks made by the Members of the other House must be taken serious note of and also wants a debate on that, I think we can have that. But how is this prolonged speech about what happened to his personal matters relevant?

SHRI RANBIR SINGH: It was raised by Mr. Gupta himself in the other House.

SHRI P. RAMAMURTI: But how is it relevant?

SHRI RANBIR SINGH: It was mentioned in the other House...

(*Interruptions*)

SHRI P. RAMAMURTI: I do not know about that. But how is this relevant to the Appropriation Bill? I cannot understand this.

SHRI JAGAN NATH BHARDWAJ (Himachal Pradesh): It was mentioned in the other House and that is why he is mentioning it here now...

(*Interruptions*)

SHRI YASHPAL KAPUR: Sir, if my friend, has got any objection...

(*Interruptions*)

SHRI P. RAMAMURTI: Sir, I would like to know whether we are meeting tomorrow and for how long we have to sit today.

SHRI YASHPAL KAPUR: Sir, if my friend, Mr. Ramamurti, has got any objection, I can speak tomorrow.

SHRI P. RAMAMURTI: I am not asking you, Mr. Kapur. I am asking the Deputy Chairman whether we are meeting tomorrow. If we are going to continue this discussion in this way, we can as well meet tomorrow. For how long can we go on with this *kind of a thing?*

MR. DEPUTY CHAIRMAN: Tomorrow, we have got a lot of important legislative business and other business also.

SHRI P. RAMAMURTI: Then, Sir, let a particular time be allotted for this purpose.

MR. DEPUTY CHAIRMAN: After Mr. Yashpal Kapur finishes, we will adjourn.

SHRI RANBIR SINGH: No, no. Sir. *Congress Party should get its* time.

SHRI P. RAMAMURTI: Sir, it is not a Budget discussion. This is not a discussion on the Budget... (*Interruptions*)... We must know for how long we have to sit here.

श्री रणबीर सिंह : श्रीमन् मेरा एक निवेदन है . . .

श्री उपसभापति : अब काफी हो गया है, आप बैठ जाइये ।

श्री रणबीर सिंह : श्रीमन्, अगर हमें बोलने का मौका नहीं मिला तो हमारे साथ यह बहुत अन्याय होगा । श्री यशपाल कपूर जी के बोलने के बाद हम लोगों को भी मौका मिलना चाहिये । हमारी स्ट्रेन्थ के मुताबिक हमें बोलने का मौका मिलना चाहिये ।

श्री यशपाल कपूर : उपसभापति जी, मेरा ख्याल है कि कल के लिए भी आप इस विषय को रख सकते हैं ।

श्रीमन्, मैं आपके माध्यम से वित्त मंत्री जी के नोटिस में यह बात लाना चाहता हूं कि दिल्ली में एक सिटीजन कमेटी अर्थात दिल्ली नागरिक परिषद् है जिसके अध्यक्ष सन् 1965 से श्री कंवर लाल गुप्त है और जो एक रजिस्टर्ड बाडी नहीं है । श्री कंवर लाल गुप्त सबसे ज्यादा सरदार पटेल को चाहने वाले और उनकी हिमायत करने वाले बने हुये हैं । आप जानते हैं कि इस सरकार ने मेरे दल द्वारा जो सोविनियर छापा गया था उसके बारे में आपत्तियां उठाई और उस मामले में हमारे सदन के एक माननीय सदस्य श्री प्रकाश चन्द्र सेठी और कई अन्य लोगों को एक एफ० आई० आर० लगाकर पकड़ा और सब कुछ किया । लेकिन क्या माननीय वित्त मंत्री महोदय भूल गये कि अभी सरदार पटेल जयन्ती समारोह जो मनाया गया, उसमें एक सोविनियर निकाला गया और जिसमें 2 लाख रुपए के एडवरटाइजमेंट इकट्ठे किये गये । नाम था उसका सरदार पटेल जयन्ती समारोह सेलीब्रेशन कमेटी और चेयरमैन है श्री धर्मवीरा जो पुलिस कमीशन के चेयरमैन थे, बन गये ।

एक माननीय सदस्य : कौन ?

SHRI YASHPAL KAPUR: Shri Dharam Vira who has been now appointed Chairman of the Police Commission. Shri Kanwar Lal Gupta is President of that Citizens Council. He was President of the Celebration Committee. Now, money was taken in the name of Sardar Patel to commemorate his memory. But, Sir, where was this money credited?

[Shri Yashpal Kapur]

कहां गया वह पैसा । वह सिटीजन कमेटी में चला गया जो कि रजिस्टर्ड बाडी नहीं है, जिसके एकाउन्टस का अभी तक कोई आडिट नहीं हुआ है न पब्लिस हुआ है और जिसके ऊपर 1965 से श्री कंवर लाल गुप्त प्रेसीडेंट बनकर बैठे हुये हैं । कौन उनको चुनता है या एप्वाइन्ट करता है । इसकी मुझे एक कापी मिली थी परन्तु मेरे मित्र ले गये, अन्यथा मैं उसे यहां पर वित्त मंत्री को देना चाहता था, उस सोविनियर की कापी को । बिल मैंने नहीं देखा है । बडी बड़ी कम्पनियां हैं, पब्लिक अंडरटेकिंग्स हैं और फुल पेज हर एक का है उसमें 6 पेजेज का मैटीरियल सरदार पटेल या उनकी प्रशंसा करने वालों पर लिखा गया है और बाकी 60-70 पेजेज का एडवरटाइजमेंट है यह उसमें है । मैं आपको यह भी बता दूं कि श्री कंवर लाल गुप्त ने एक अफिडेविट दिया था, डी० डी० ए० में कि साहब मेरे पास कोई मकान नहीं है और न किसी मकान में मेरी हिस्सेदारी है । इन्होंने न्यू फ्रेन्डस कालोनी में एक प्लाट लिया । यहां एक बहुत बड़ा स्कैंडल हुआ था, यह सबको मालूम है । तो इन्होंने अफिडेविट दिया कि मेरा कोई मकान नहीं है और न किसी मकान में मेरा हिस्सा है । तो इस तरह कंवरलाल जी ने वहां से प्लाट ले लिया । वह प्लाट अभी तक है । उपसभापति जी, मैं यह कहूंगा कि वित्त मंत्री जी इस बात को देखें कि क्या यह प्लाट कैंसिल हो सकता है । क्योंकि कोर्ट में जैसी प्रोसीडिंग निकली उसकी नकल मेरे पास मौजूद है उन्ही कंवर लाल गुप्त जिनका अफीडेविट है ई-44, कमला नगर में बिलांग्स टू माई ब्रदर, सो एंड सो और इस तरह के बहुत से बेनामी मकान शाहदरा में हैं । सरकार में जब जनता पार्टी आई है, दिल्ली में जनसंघ वाले ही है, तो जब जनसंघ का राज था तो श्री कंवर लाल गुप्त और उनके भाइयों ने इंडस्ट्रियल प्लाट में, इंडस्ट्रियल एरिया में इंजीनियर इन्टरपोनियर्स के लिए था, वह गेहूं बेचने वाले, आटा बेचने वाले, ग्रेन मर्चेंट भजनलाल लम्बा चौड़ा नाम था उनका, उनके नाम दो प्लाट अलाट हो गये । Two plots were allotted to grain merchants in the Industrial Area.

वित्त मंत्री जी, मैं आपकी आमदनी बढ़ा रहा हूं । इन भाइयों के 16 मकान मैदगंज मंडी दिल्ली में हैं जिनकी इस वक्त वहां सिर्फ भूमि की कीमत 16 हजार रुपए स्क्वायर यार्ड है । यहां 16 मकानों की वैल्थ रिटर्न देखिए वह 2 लाख या ढाई लाख रुपए उसको कम दिखाया है और उसके सामने जो कोर्टयार्ड है, वहां मंडी है, इसलिए वह चाहते हैं कि वहां पर एक बिल्डिंग खडी कर दें परन्तु म्यूनिस्पलिटी ने मना किया । इस समय फिर कोशिश कर रहे हैं, आज राज उनका है, इसलिए यहां यह कोशिश कर रहे हैं कि एक बड़ा भवन बनाने की इजाजत दी जाय । खैर, मैं इस सदन का समय इन बातों में ज्यादा नहीं लेना चाहता हूं । इनके बारे में सिर्फ यह बता दूं कि इनका जो दफ्तर है, जहा यह इनकम-टैक्स की प्रैक्टिस करते है 25060, न्यू कुतुब रोड, सदर बाजार अन-अथोइराज्ड बिल्डिंग है और म्यूनिसिपल कमिश्नर चाहते थे कि यह बिल्डिंग गिरनी चाहिए । वह बात रुक गई । अभी भी दिल्ली में क्या आप डिमोलीशन नहीं कर रहे हैं ? कई जगहों पर दिल्ली के आस पास डिमालिशन स्क्वायड जाते है, म्यूनिसिपल कारपोरेशन के । लेकिन यह अनआथोराइज्ड बिल्डिंग चूंकि वे उनकी पार्टी के सदस्य हैं, इसलिए वहां म्यूनिसिपल कारपोरेशन उसको नहीं गिरा सकती है । खैर, उपसभापति जी यह बात कह कर मैं कोई अपने को बचाना नहीं चाहता हूं । इनकम-टैक्स

इन्क्वायरी हो रही है, मैं उसके साथ पूरा सहयोग दे रहा हूं क्योंकि मैं चहता हूं कि अब हमारे विरोध की सरकार है तो अगर न्याय होगा तो इस सरकार से, अगर क्लीयरेंस सार्टिफिकेट मिलेगा तो मै समझता हू कि बाकी जीवन के लिए फिर मुझे कोई इनकम-टैक्स के मामले मे कह नहीं सकेगा । इसलिए यह अच्छा है कि इन्क्वायरी अब चल रही है। अगर हमारी अपनी सरकार होती तो लोग यह कह सकते थे कि अपनी सरकार से इसने सर्टिफिकेट ले लिया है । तो इसलिए मैं बड़ा प्रसन्न हूं कि यह इन्क्वायरी इस समय हो रही हैं । मैं यह आशा करूंगा कि वित्त मंत्री जी अच्छी तरह से देखेंगे कि श्री कुंवर लाल गुप्ता जी या दूसरे लोग जो बात कहते हैं इनकम-टैक्स के लोगों को किसी बात की घबराहट उससे नही पैदा होगी और जो बात सही होगी वह की जाएगी ।

अब मैं आपको उनकी पालिसी और काम में कन्फ्यूजन की बात बताता हूं । मै अब जल्दी से समाप्त करने की कोशिश करूंगा । आप 18 तारीख का टाइम्स आफ इंडिया देखें । इसमें फ्रन्टपेज पर यह समाचार है

Janata Party in M.P. faces major crisis.

वहां जितने कोआप्रेटिव मूवमेंट थे सबको भंग करके डायरेक्टर नियुक्त करने की बजाय नामीनेटेड कमेटीस बना दी हैं । यह तो 18 तारीख की बात है । आज तो यह खबर आई है कि कुछ मंत्री और एम० एल० ए० त्यागपत्र दे रहे है ।

श्री देवराव पाटील : 3 मंत्री और 15 एम० एल० ए० आ रहे हैं ।

श्री यशपाल कपूर : सातवें पृष्ठ पर आप देखें कि प्रधान मंत्री जी दिल्ली मे एक सम्मेलन में भाषण दे रहे हैं ।

P.M. for de-politicalising cooperative movement यह एक ही दिन दोनों बात हुई हैं ।

अब मैं शिक्षा की ओर आना चाहता हूं । आप देखें इसका क्या हाल हो रहा है । शिक्षा विशेषज्ञ कहते हैं कि ठीक है 10+2 चलने दीजिए, शिक्षा मंत्री ने भी कहा ठीक है लेकिन प्रधान मंत्री जी ने कह दिया कि यह बिल्कुल गलत है और अभी उन्होंने थोड़े दिन पहले एक नया फार्मूला दिया । उन्होंने कहा कि 10+2 के बजाय 8+4 होना चाहिये ।

SHRI NARASINGHA PRASAD NANDA (Orissa): On a point of order, Sir. When we are issued summons, we are told that this House usually meets from 11 o'clock to 5 o' clock and if the Business Advisory Committee decides, then on a particular date this House will sit for any length of time to complete the business of the House. I would submit that it is already 6.30 P.M. We came with the impression that this House will sit only upto 5 P.M. If it has to be completed, let it be completed tomorrow. Why should we go on up to 9 o' clock?

श्री सुन्दर सिंह भंडारी : आपको यह अधिकार है । आप चाहे तो इसी भाषण को कल चलाया जाए या मंत्री जी को जवाब के लिए कहें ।

श्री उपसभापति : ऐसा करेंगे, श्री कपूर अपना भाषण आज समाप्त कर लें । उसके बाद सदन की कार्यवाही स्थगित कर दें ।

श्री देवराव पाटील : अभी हमारी पार्टी के दो सदस्य बोलने वाले हैं . . .

श्री रणबीर सिंह : यह बात नही हो सकती । हम सब बैठने के लिए तैयार है । यह कैसे हो सकता हैं । यह उस वक्त तो हो सकता था जब हम सरकार की पार्टी

[श्री रणबीर सिंह]

मे थे लेकिन अब तो हम विरोधी पार्टी में है इसलिए हमको अपनी पूरी शक्ति के मुताबिक समय न दिया जाय तो कैसे काम चलेगा ?

श्री उपसभापति : देखिए, समय तो बहुत दिया जाएगा . . .

श्री रणबीर सिंह : फिर तो हमारा बोलने का नम्बर ही नहीं आएगा ।

श्री उपसभापति : नही, और मौके आयेंगे आपको बोलने के ।

श्री रणबीर सिंह : नहीं । विरोधी दल के लिए यह सबसे अहम है . . .

श्री उपसभापति : देखिए, जो बिजनेस एडवाइजरी कमेटी टाइम फिक्स करती है अक्सर समय उससे ज्यादा चलता है, फिर भी कोई ऐतराज नही होता । सदन उसमें सहयोग देता है, सारी बातें होती हैं । एक विशेष परिस्थिति की वजह से, क्योंकि कल बोनस बिल आ रहा है, 2 शार्ट नोटिस क्वेश्चन्स हैं, कालिंग अटेन्शन है, सारे काम कल समाप्त करने हैं, इसलिए ऐसा तय किया गया-- ऐसा मुझे लगता है--कि इस कार्य को आज ही समाप्त कर दिया जाए तो ठीक रहेगा और कल सुचारु रूप से सदन चल सकेगा । इसलिए मैंने सहयोग के लिए निवेदन किया था । आप चाहते है तो अभी बैठें कल बैठें । कल रात 9 बजे तक बैठें, मुझे कोई आपत्ति नही है ।

श्री रणबीर सिंह : जहां तक इस बिल का सम्बन्ध है, हमारी पार्लियामेंटरी प्रैक्टिस में यह होता रहा है कि विरोधी दल को ज्यादा से ज्यादा समय दिया जाता रहा है ।

श्री उपसभापति : अब इस विवाद में समय नही लगायें । आज का भाषण समाप्त करें, कल का निर्णय कल होगा ।

श्री यशपाल कपूर : उपसभापति जी, शिक्षा के बारे मे मैंने आप से कहा । उसके साथ विवाद एक चालू हो गया है कि कांकरेंट लिस्ट में रहे या स्टेट लिस्ट में रहे । इस विषय को लेकर आज अपने देश के शिक्षकों के कई संगठन एक युद्ध-सा लड रहे है और यह भी ख्वाहमखवाह एक नया कण्फ्यूजन इस सारे मामले मे पैदा किया गया है । आप देखें कि प्रयास यह हो रहा है कि सभी कामों को फिर से उलट दिया जाए । बड़ी पब्लिसिटी हुई साहब-रेडियो पर, टी० वी० पर सब, पर--कि लाल किले के सामने कैप्सूल खोदा जा रहा है । और खोदने के बाद दिल्ली के हमारे जनता पार्टी के एम० पीज०, हमारे शिक्षा मंत्री जी सब उसके ऊपर हाथ रखे हुये उसको छूटे हुए फोटो खिचवाने में लगे हुये हैं और साथ में जो घोषणा की सबसे खतरनाक--उपसभापति जी, इस देश को जनता की यह बात मैं कह देना चाहता हूं कि जो यह कहा जा रहा है कि शान्ति वन में लगा हुआ कैप्सूल भी उखाड़ा जाएगा ऐसा कुछ निर्णय घोषित किया गया है--तो जनता पार्टी की सरकार को, मै समझता हूं जनता का सामना करना पड़ेगा । यह मै क्यो कह रहा हूं ? ये सब बेकार के काम करने में लगे हुये है ।

आपने देखा--कोका कोला बन्द कर दिया । अरे, कोका कोला बन्द कर दिया आपने क्या कर दिया ? इतनी बड़ी बड़ी मल्टी-नेशनल फैक्ट्रियां इस देश का धन खाये चली जा रही हैं । वह तो (कोकाकोला) जितना मंगवाते थे उससे 2 करोड़ रु० का एक्सपोर्ट भी ज्यादा कर लेते थे । लेकिन "लिमका" क्यों चल रहा है साहब ? वह भी तो इटली का--बिलसेरी है, क्या नाम है

उसका—है उसको उसको राएलिटी वगैरह देते हैं . . .

श्री सुन्दर सिंह भंडारी : बजट भाषण पर कुछ सीमा भी तो होनी चाहिए।

श्री यशपाल कपूर : यह एक समाचार कलकत्ता मे निकलता है जिसमें कहा गया है कि किस किस को प्रसन्न किया गया है ताकि लिमका चलता रहे। वह एक पैरेड 10 दिसम्बर की है, उसमें देख सकते हैं। मैं किसी का नाम नही लेना चाहता हूं। अब आप देखें कि कोयले का क्या हाल है?

श्री उपसभापति : अब आप संक्षेप में कहे।

श्री यशपाल कपूर : कोल इंडिया में 75 करोड़ रु० का नुक्सान हो चुका है। दिल्ली के बाहर देखते है कोयले के ट्रक के ट्रक इतनी दूर से आते है। ये ट्रकों में कोयला कहां से आता है? आज इतनी चोरी हमारे खदानों में हो रही है कि एक ट्रक की पर्ची के पैसे दिये और 5 के निकाल कर ले आये और चोरी का कोयला यहां दिल्ली में ज्यादा मूल्य के ऊपर लोगों को बेचा जाता है। इसमें किसका हाथ है? क्या कांसपरेसी है? यह सरकार के देखने की बात है।

श्री जगन्नाथ भारद्वाज : यहां जो कोयला बिकता है वह कोयला नहीं मिट्टी बिकता है—कुल 100 रु० टन में।

श्री यशपाल कपूर : जहां तक इंडस्ट्रियल पालिसी है हमारे कई मित्रों ने उसका जिक्र किया। मै ज्यादा समय नही लूंगा। लेकिन आज यह जो स्माल स्केल सेक्टर और रूरल सेक्टर की बात बड़ी की जाती है, आज स्माल सेक्टर को रौ मैटीरियल क्या मिलता है? उस दिन यहां प्रश्नोत्तर मे जब दो हजार रुपये पर स्टील के ब्लैक मार्केट की बात कही गयी तो श्री बीजू पटनायक साहब गुस्सा हो गये और उन्होंने कहा कि जब मैं मिनिस्टर था तो देश मे स्टील का ग्लट हो गया था, लेकिन उस समय ब्लैक मार्केट तो नहीं था। आज तो ब्लैक चल रहा है क्योंकि बड़े-बड़े जो इंडस्ट्रियल यूनिट्स हैं जो कुछ चीजें बनाते हैं वह वहां से खरीद लेते हैं और उसके बाद फिर उसका कुछ हिस्सा ब्लैक मे चला जाता है और इस तरह से दोनों तरफ से हाथ रंगे जाते हैं।

श्री उपसभापति : अब समाप्त कीजिए।

श्री यशपाल कपूर : मैं एक दो बात कह कर समाप्त करूंगा। आज जगह जगह स्ट्राइक हो रहे हैं। इंडस्ट्रीज बन्द पडी है बम्बई में और दिल्ली के आस-पास गाजियाबाद में और स्मगल गुड्स जगह जगह बेची जा रही हैं। आज हमारे देश की बनी चीजों का प्रयोग देखने मे नहीं आता, कही स्वदेशी का नाम भी सुनने में नहीं आता और जो कानपुर मे हुआ वह आप सब जानते हैं कि वहां कैसी निर्ममता से गोली चलायी गयी और कई मजदूरों को मार दिया गया। वहां शिक्षकों की स्ट्राइक चल रही है। अभी यहां किसी ने जिक्र किया। मेरे पास भी जनता पार्टी के एक एम०एल० ए० का स्टेटमेंट है:

Mr. Ram Adhar Rai, a Janata Party M.L.A., also paid a visit to the jail. In a statement he said that the teachers were maltreated and beaten by jail authorities. He demanded immediate suspension, etc. etc.

लेकिन आज क्या हालत है। मैं ज्यादा शिकायत करना नहीं चाहता प्रेस की, क्योंकि आज कल उन्ही की तरफ से प्रेस की ज्यादा शिकायत हो रही है जिन को उन्होंने लिबरेट किया था। माननीय प्रधान मंत्री जी का तो कहना है कि वह दस मिनट से ज्यादा अखबारों को नहीं देते इसलिये कि उन में खबरें ठीक से नहीं आती। आजमगढ जिले मे इतना बड़ा लाठीचार्ज हो गया लेकिन उसे नेशनल हेराल्ड के अलावा किसी और अखबार ने नही छापा।

एक माननीय सदस्य : वह भी बन्द हो गया।

श्री यशपाल कपूर : वह चलेगा, लखनऊ मे चलेगा। आप लोगों की मेहरबानी से वह यहां बंद हो गया। हम जानते हैं कि वहां क्या षड्यंत्र चलाया जा रहा है। आप देखें कि कितनी यूनिवर्सिटियां बंद है। चाहे दिल्ली मे हो या उत्तर प्रदेश में हो, या बिहार मे हो। बिहार में तो उन्हीं की पार्टी के एक एम०एल० ए० ने कहा कि दुकानें बंद, सड़क बंद, कारखाने बंद, स्कूल बंद, यूनिवर्सिटी बंद, विधान सभा भी बंद तो जय प्रकाश जी हम क्या करे? यह समाचार बिहार से आते है और जनता पार्टी का आंदोलन पुनर्निर्माण या क्या वही से चला था। और जहां तक ला ऐंड आर्डर की बात है आज हरिजनों पर और दूसरे गरीबों पर रोज ही अत्याचार हो रहे हैं। यह एक पूरी सूची है यहां।

श्री उपसभापति : अब समाप्त कीजिए। समय कम है।

श्री यशपाल कपूर : इसीलिये मैंने कहा था कि कल लें इसको। तो मेरे पास पूरी लिस्ट है कि यू० पी० के किस जिले मे किस तारीख को कितनी डकैती हुई और उनमें कितने लोग मारे गये और यहां पर जवाब दिया जाता है कि हालत बहुत सुधर रही है पहले से। चाहे दिल्ली के बारे मे हो या अलीगढ़ के बारे में हो या बुलन्दशहर के बारे मे हो या मेरठ के बारे में हो या कोई भी जिला हो आपका जवाब वही है। दिल्ली के सदर बाजार में दिन को 12 बजे डाका पड़ता है उस इलाके मे जहां पैदल चलना मुश्किल होता है, जहां इतनी भीड़ होती है, दिल्ली के वेस्ट पटेलनगर के मेन बस स्टैंड पर शाम को नौ बजे दिल्ली की एक लोकल बस लूट ली जाती है, दिल्ली मे राजौरी गार्डेन में पंजाब नेशनल बैंक में घुस कर 5000 रुपया लोग छीन कर ले जाते हैं। दिल्ली के एक घर में डाका पड़ता है। वहां की महिला को मार कर बेहोश कर दिया जाता है और घर का सामान लूट कर लोग भाग जाते हैं वह जब थाने पहुंचती है तो वह देखती है कि दो तीन आदमी बैठे हैं और वह थाने के अफसर से कहती है कि मेरी रिपोर्ट लिखो मैं इनको पहचानती हूं। लेकिन वहां कौन बैठे थे। उनमे से एक थे दिल्ली की मैट्रोपोलिटन कौंसिल के सदस्य। वह कहते हैं कि इंस्पेक्टर साहब तुम को नौकरी करनी है या रिपोर्ट लिखनी है। और आज दिल्ली के सारे ही पुलिस थानों में यही हालत है। उपसभापति जी, अगर आज आप के घर चोर आ जाये और उसे आप पकड़ कर थाने मे ले जायें तो वहां रिपोर्ट लिखने के बजाय चोर जी को कुर्सी पर बिठा दिया जाता है, चोर जी से पूछा जाता है कि आप चाय पीजियेगा, आमलेट खाइयेगा? चोर जी, आप मान जाइये। कही आप को हमने पकड लिया और हमने आपसे बयान लेने के लिए दो थप्पड़ लगा दिये तो जैसे बाकी पुलिस अफसरों, आई० जी०, डी० आई० जी० के खिलाफ कोर्ट में मुकद्दमा चल रहा है, कहीं वह हमारे साथ भी न हो।

तो श्रीमन्, इस सरकार की नीति द्वारा, चाहे वह शिक्षा के क्षेत्र में हो, चाहे उद्योग के क्षेत्र में हो, चाहे वह रोजमर्रा की चीज़ों के उत्पादन या जीवन बचाने के लिए काम आने वाली चीज़ों के क्षेत्र मे हो, आज वह इस देश की दुर्दशा करने मे बुरी तरह लगे हुए हैं। धन्यवाद।

श्री उपसभापति : अब सदन की कार्यवाही कल प्रातः 11 बजे तक के लिए स्थगित होती है।

The House then adjourned at forty-one minutes past six of the clock till eleven of the clock on Tuesday, the 20th December, 1977.

GMGIPMRND—RSI—1599RS—31-1-78—5000